 जेरे गोर है श्रोर इस बात पर मी गौर किया जा रहा है कि उनकी आर किफ़ीकस्टीब किस तरह से दूर की जा सकती हैं।

Now with regard to paper industry, I may take the House into confidence that I personally foel that it is necessary for us to have a look into the difficulties of the paper industry because 1 find that even after the paper industry was delicensed, new people are not coming forward.

SHRI N. K. SOMANI: They won't.
SHRI F. A. AHMED : The matter is being examined by us and I hope it will be possible for us to take an early decision in the matter.

SHRI N. K. SOMANI: You have been saying that for a long time both in the House and outside.

SHRI RAJARAM : What about industrial development in Tamil Nad? I am interested in that.

SHRI F. A. AHMED : Some questions were raised with regard to power tillers and tractors. I would like to inform the House that we have exempted these two from the licencing provisions of the Industries Act to encourage establishthent of more units for the purpose of producing these varieties of tractors. I hope they will now come forward and take up this scheme. The likely places where this can be taken up are Punjab, U.P. as also Madras and my hon. friend from Madras was asking 'Why don't you give something to us? Now this industry is delicenced and it is a useful industry not only for one part of the country but for the entire country and let him take this offer so that some people start manufacturing these varieties of tractors and power tillers in every part of the country.

SHRIM. N. REDDY: Any tax concession given for the power tiller industry?

SHRI F. A. AHMED : So far as this question is concerned, I think the best person to give a reply is the Finapes Minister,

SHRI SEZHIYAN (Kumbakonam) : The Deputy Prime Minister.

MR. DEPUTY-SPEAKER : The bon. Minister's time is up. I am helpless, because the Speaker has announced that we will put the demands to the vote and Gaish this Ministry by 4 p.m.

SHRI F. A. AHMED : If that is your direction, then I hope next time when we get an opportunity of discassing this matter, we shall have more time so that it may be possible for me to know the views of the hon. Members and also I may place before them a complete picture about the activities of this Ministry. With these few words, I conclude.

MR. DEPUTY-SPEAKER : I will now put all the cut motions to the vote of the House.

All the cut motions were put and negatived.
MR. DEPUTY-SPEAKER : Now the question is :
"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defrary the charges that will come in course of payment during the year ending the 31st day of March, 1969, in respect of the hoads of demands entered in the second column thereof against Demands Nos. 53 to 56 and 119 relating to the Ministry of Industrial Development and Compay Affairs."

The motion was adopted.

16 hrs.

## Department of Social Welfare

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on Demand Nos. 97 and 98 relating to the Department of Social Welfare.

Hon. Members presont in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

We have got just oxactly three hours,

## Demand No. 97-Department of Social Welfare.

MR DEPUTY-SPEAKER : Motion moved :
"That a sum not exceeding Rs. 15, 51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Department of Social Welfare'."

Demand No. 98-Other Reveaue Expenditure of the Bepartment of Social Welfare.

MR. DEPUTY-SPEAKER : Motion moved :
"That a sum not exceeding Rs. 3,34, 86,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."
SHRI D. R. PARMAR (Patan) : Sir, lam very much thankful to the hon. Speaker that discussion has been allowed on the Demands of Social Welfare Ministry even at the last hours. Since 1965 no discussion was held on the Floor of the House on the Demands of this Ministry. It was discussed only in the year 1965 when this Ministry was designated as Social Security Ministry at that time. As this - Ministry mainly deals with the so-called welfare of backward and down-trodden classes of the society, I feel the hon. Minister for Parliamentary Affairs might have thought to keep this Ministry backward even in the discussion of its Demands.

### 16.02 hrs.

## [Shri C. K. Bhattacharyya in the Chair]

In this Department many items are clubbed together, that is, welfare of scheduled castes and scheduled tribes, welfare for women and children and care of the haudicapped and the orphans and running of some non-official organisations.

Now I come to the Demands for Grants for this Ministry for $1968-69$ asked for. The first demand is demand No. 97 which am-
ounts to Rs. $18,61,000$, for pay and allowances for officers and establishment, for the secretariat of this Ministry, that is, this expenditure comes to 4.43 per cent of the total demand of Rs. $4,20,44,000$. Rs. 2 lakhs and Rs. 1 lakh are shown as expenditure to be incurred for other charges and the amount placed at the discretion of the Minister, respectively. The details thereof are neither shown in the Demand nor are they stated elsewhere. That is, no details are given for more than 16 per cent of the amounts to be spent under this head.

Another Demand is Demand No. 98, which amounts to Rs. $401,83,000$. Under this demand a huge sum of Rs. $2,21,56,000$ is shown to be allotted to the Central Social Welfare Board, which comes to 55 per cent of the amount asked for under this Demand. I may bring to the notice of the hon. House that no details for $55 \%$ of the total amount under this demand are supplied. It is not understood how and where this $55 \%$ amount is to be spent. Will the hon Minister be pleased to clarify whether this hon. House is expected to know the details thereof? If these details are not to be supplied it is not understood then why the details for $45 \%$ amounts are supplied. In scrutinising even these details it is found that much more amount is to be spent over pay and allowances of officers and establishment rather than actual welfare work for socially handicapped and down-trodden people. Will the hon. Minister supply the details and percentage of the amount actually to be spent for the benefit and uplift of these people out of the amount asked for under the head of this demand?

Over and above this amount of Rs. 2,21,56,000 there is another grant-in-aid amount of Rs. $27,00,000$ for the welfare of backward classes and Rs. 1 lakh to AllIndia Prohibition Council shown in Demand No. 98 for which no details are shown. This Department is doing only the work of a post office. They are simply transferring the amount to the non-official organisations. These amounts are being directly given to the non-official organisations and they use the amounts at their own discration. Why should Government not directly deal with it? The needy persons are now placed at the mercy of these non-official organisations. The main work
[Shri D. R. Parmar]
of these organisations is to prepare volunteers for the ruling party and to create an impression in the minds of the needy people from the backward classes and the handicapped sections that the ruling party is taking much more care of them.

Looking to the notes on the important schemes under this Ministry, there is a provision of Rs. 1.32 lakhs for homes, infirmaries and outside doles for displaced persons from Pakistan (non-plan); Rs. 11.05 lakhs for grant of loans for the rehabilitation of rehabilitable families in homes, infirmaries etc., Rs. $32,60,000$ for pre-vocational training centres, Rs. $3,82,000$ for regional training centres, both under the scheme of pre-vocational training centres, and Rs. 15.95 crores for schemes for the welfare of the backward classes are not seen in the Demands of this Ministry. Will the hon. Minister be pleased to clarify from where these amounts are to be met?

For the welfare of the backward classes Rs. 18 crores were allotted during 1967-68. 1 would like to know why the amount has been reduced to Rs. 15.95 crores during the current year. As stated in the Demands, there are some training centres being run by the Department in question, such as the Kasturba Niketan, Lajpatnagar, training-cum-production centres and refugee handicraft shops, wage centres for Government order work at the training centres, the Central Braille Press, Dehra Dun etc. But no revenue income being realised from these centres has been shown. The hon. Minister may please clarify these points.

Now, I come to the point of the uplift and the welfare of the Scheduled Castes and Scheduled Tribes. We want social stability. But without improvement in the cconomic conditions of these classes, how could it be possible to have social security and stability? Unless and until the people have some income for their existence how could there be social stability? This is the burning question for the Scheduled Castes and Scheduled Tribes people. Unless and until this question is properly tackled, social disabilities arising out of it cannot be removed satisfactorily. In my opinion, to improve the economic conditions of these classes, their home industries should be improved and developed. Government
should help these people either in running of their home industries or give them some work which would give them a better existence and better living.

Of the Scheduled Castes and scheduled tribes people, more than 90 per cent are agricultural labourers. The landless people should be provided with land. Agriculturists should be provided with better seeds and monetary help for purchasing bullocks, agricultural implements, machinery for lift irrigation and other facilities for irrigation and fertilisers. The present system of giving such help is not satisfactory. The needy persons do not get real help. To take such help, the people have to request the workers of non official organisations.

For proper distribution of land to the landless people, land reform legislation should be framed and passed to give benefit to the landless people.

Hand-weaving and training are the main home industries of the Scheduled Castes. Due to introduction of machinery and power, these persons became jobless. The main problem with these people is how to earn their livelihood. Yet Government do not consider the problem seriously except beating the drum that the Government do much more work for the welfare of Harijans and the down-trodden.

MR. CHAIRMAN : Time is up.
SHRI D. R. PARMAR : Sir, we do not get what we demand. But when we request for more time to ventilate our grievances, at least that should be conceded in a generous manner.

Weaving is the main industry of the Scheduled Castes in Gujarat State. Due to introduction of textile machinery and powerlooms, they are deprived of their home industry. Yet Government do not consider it necessary to allot powerlooms to jobless Siheduled Caste people.

I do not want to say anything against the refugees. But Government take keen interest in their rehabilitation and welfare, and industries for them. They are being considerably monetarily helped. They should be helped. But in the same way, the downtrodden who constitute one-fifth
of the total population of the country should also be helped for their social and economic uplift.

In Gujarat, the refugees are being allotted with powerlooms and monetarily helped for purchasing and maintaining powerlooms. But the Scheduled Caste persons whose home industry is hand-weaving and who have tecome jobless are neither allotted powerlooms nor monetarily helped. Why should there be such discrimination? We are socially as well as economically backward. What have Government done for the improvement of our economic condition since the last 20 ycars ? Nothing. We have become more and more poor during this period.

It has been proved beyond doubt by various commissions, reports, speeches and also inquiries made that cconomically no improvement has been made so far as the backward and scheduled castes and tribes are concerned.

My point is that neither the Central Government nor the State Governments have so far been able to bring before the country any measures which would help to improve the financial and economic conditions of these classes.

Only one minute more.
MR. CHAIRMAN : That is enough. I have given you much more than one minute.

SHRI D. R. PARMAR : In this Panchayat Raj the Harijans are suffering a lot and the Government cannot take any action as they want the support from the persons in the villages. My main point is about the improvement of educational facilities for the Scheduled Caste people. The students belonging to these communities are getting scholarships, but there is a bar of Rs. 6,000 , of their parents' income for getting freeship and scholarship. Now, in view of the rise in prices, I request that the rate of scholarships and the bar on their parents' income should be reviewed and revised.

MR. CHAIRMAN : This is being repeated. Kindly conclude.

SHRI D. R. PARMAR : I have con= cluded.

## SHRI P. R. THAKUR rose-

MR. CHAIRMAN : He will speak later. I have not called him yet.

SHRI P. R. THAKUR (Nabadwip) : I had requested you to give me time. Will you allow me ?

MR. CHAIRMAN : One on this side and one on the other side. Dr. Saha.

DR. S. K. SAHA (Birbhum): Mr. Chairman, Sir, I rise to support the demands presented by the Department of Social Welfare for the year 1968-69. This department has mainly two branches-one deals with the welfare and upliftment of the backward classes, and another deals with general welfare. I shall confine myself to the welfare of the backward classes. India is a vast, democratic country with a population of 51 crores of which 56 million belong to the Scheduled Castes. They are the landless people. They have no land for agricultural operations and they have no house to live in. They depend on their daily wages. They live in very unhygienic conditions and environments. Owing to these unhygienic environments and to the malnutrition, they are often subject to infectious diseases like cholera, typhoid, malaria and tuberculosis and so on. It is the bounden duty of the Government to improve their conditions and bring them on a par with the other people by improving their educational and economic condition and improving the working conditions of those Harijans who are engaged in cleaning works. They are backward in education, because they do not get any financial help for this purpose. They get only scholarship in the matric and postmatric classes. They get small amount which is not sufficient to maintain their educational expenses. I suggest that education should be given free for all these people both in the higher and the secondary level.

Untouchability is a most distressing element in the lives of these people. Untouchability, though a crime under the Untouchability Act, 1955 yet it is in practice in one way or the other in the rural areas.
[Dr. S. K. Saha]

The depressed classes are not allowed to go to the well and tanks to collect water; they are not allowed to collect water from them. because those wells or tanks are being used by the so-called higher caste people. After 20 years of Independence, it is a disgrace that such a thing continues. In most of the villages which are inhabited by Scheduled Castes and Scheduled Tribes, there is no drinking water ; for getting drinking water, they have to travel miles togother from the villages. Therefore, I ask the Government to see that every village should be supplied with drinking water, especially those villages which are inhabited by the Scheduled Castes and Scheduled Tribes.

There are nu hostels for scheduled caste and scheduled tribe girls. I am glad that Rs. 9 lakhs and Rs. 11 lakhs had boen provided in the third plan for the hostels for the scheduled caste and scheduled tribe girls respectively. They should be given the necossary help for starting domestic industries and small-scale industries. They are backward in society and they do not get any opportunity to develop themselves. Therefore, Government should take steps to provide them with all the facilities so that they can improve their condition.

With these words, I support the demands.

SHRI MUTHU GOUNDER (Tiruppattur) : Sir, only during the British rule of 200 years a beginning was made in the upliftment of the downtrodden and the removal of untouchability, unapproachability and other social inequalities. Then came Mahatma Gandhi who fought for this cause. When the Hindu kings were ruling this country, castoism flourished. According to Manu Shastra, there should be four castes-Brahmins, Vaisyas, Kshatriyas and Sudras. As long as we accept Hindu philosophy, we have to nourish and maintain the caste system.

Even during the Rama Rajya, there was one Sambugan who unfortunately belonged to the Sudra community. He performed tapas to purify himself and attain moksha. But according to Manu dharma, a sudra is not entited to pray to God directly. It must be through somebody only. For that offence, Rama ordored him to be called. There is a whole padalam called Samabuga-
vadam in the Ramayana. From that time itself, there is casteism. We should have the guts to find out the root where the caste system was born and we should destroy the very system which nourishes it. But we always lack in that. Only somebody from the south has started it.

Periyar E. V. Ramasamy has started this big movement and it is gaining momentum. Even now according to a report by the Research Project on Caste in Educatioaal Institutions sponsored by the National Council of Educational Research in Mysore State it was observed that in a Sanskrit Pathashala in Dharwar only Brahmin students are admitted for the study of Hindu scriptures. While denying entry to Scheduled Caste persons in this institution the Brahmins of the Trust Committee said that in the precincts of personal and sectarian religion and ritual the Brahmins will not mix with others as these rules have been ordained in Vedas and shastras that because of their defiling occupations the Scheduled Castes could not be allowed to mix with the pure in the learning of sacred knowledge and rituals. Therefore, as long as we have our cherished objective-Ramrajya-as long as we try to reach Ramrajya we have to and we are bound to keep this caste system. If only we want to throw away Ramrajya, if only we boldly say that our target is not Ramrajya, we can speak of removing these caste barriers.

SHRI J. B. KRIPALANI (Guna) : Sir, are we representatives of Ramrajya here ?

SHRI MUTHU GOUNDER: Besides these Scheduled Castes and Scheduled Tribes there are many backward communities also which are very backward. In certain areas they are more backward than even the Scheduled Tribes.

The Scheduled Tribes live in geographically isolated pockets. My constituency consists of many Scheduled Tribes. I took personal interest to uplift some people in some villages by giving them jobs. I also impressed it on some social reformers that we are not able to give them any uplift because they are always slaves of superstition. If they get some extra income they spend everything by going to some big temple in
the south. They put up to the last paisa in the hundi and return fully shaved and empty handed. The problem before those who are interested in uplifting these people is how to uplift them. I have tried in some pockets but I have failed miserably. If I give Rs. 50 to a man and ask him to purchase some sarees for his wife and some dhoties for himself, he will take all that money and also another Rs. 50 from a moneylender, go to Tirupathi and put all the money there. I do not want to offend anyone. Let the rich people. wealthy people go and put all their ill-gotten money in the hundi. These bus owners and moneylenders who are interested in duping these poor people manage to spread some stories among these hill tribes that if thoy put whatever they have earned in the hundi next year they will have a bumper crop and they will earn more. Such stories are printed and circulated among the hill tribes and poor people. They believe them. I have used my entire power and influence but they do not believe me or anyone who has got some rational thinking. They take their entire money and also the money taken from moneylenders and put everything in the handi. The Central Government some three or four years back asked the State Governments to prevent moneylenders from going and giving money to hill tribes. I do not know why the State Governments are reluctant to pass orders saying that moneylenders should no longer go to the hill tribes. These moneglenders give money to these people, with that money they earn and save something and at the end of the year they spend everything in the temples.

So, there is no way. Unless we root out this superstition in religion, we cannot uplift them There is no other alternative. Therefore, everyone, who is interested in the uplift of Harijans or the Scheduled Tribes, should find out the real cause and remove the superstition and such follies in religion.

Then, coming to untouchability, we speak much about it. It is still in an acute form, but it is in its most acute form among the Scheduled Castes themselves. Everybody knows it. A cobbler is considered to be the last man, perhaps. A Harijan will not touch him. Others may touch him on occasions, but he will find that a Harijan will not touch a cobbler:

But we should not use these things so as not to give them any support. The problem is very acute among themselves and we should educate them thoroughly and fally so that untouchability based on religion is wiped out from our country and society.

Everywhere labour unions are working well, specially in the industrial sector. Where it is very much wanted is among the hill tribes. Almost 50 per cent of the hill tribes are used as labourers by forest contractors. The forest contractors are exploiting them fully. There is no co-operative labour union among these hill tribes. According to statistics, Government seems to have formed already 1,600 co-operative labour unions in many parts of the country, but they are not working effectively.

Everywhere a forest contractor will be making huge amounts of proft, whereas the poor hill tribe labourer working under him will be getting Rs. $1 \frac{1}{2}$ or Rs. 2 a day. So, we should make it compulsory that labour unions should be formed and we should give some protection to these hill tribesmen who are working under forest contractors.

The Scheduled Castes people originally were following only Buddhism, according to Ambedkar. I want to quote a Government publication regarding this :-
"Ambedkar was of the opinion that many of the Scheduled Castes belong od originally to the Buddhist denomination and it was the tyranny of Brahmin priesthood which eventually reduced them to their lowly position. From the experience of numerous social workers one learns that it is easier to reduce the distance between the upper and the lower castes than between sections among the lower castes themselves."
So, the system has got deep roots among the Scheduled Castes themselves.

SHRI R. D. BHANDARE (Bombay Central): You have mixed up the two statements and put them together as one. They are entirely separate.

SHRI MUTHU GOUNDER: There are two issues but the issues are dealt with here.

## [Shri Muthu Gounder]

The root is in religion. If we do not give much importance to religion, the caste system will go away. If we give so much importance to religion and superstition, castes will be there for ever. Therefore 1 put so much emphasis on the importance to remove this religious basis.

MR. CHAIRMAN : Hon. Members, may now move the cut motions to Demands for Grants relating to the Department of Social Welfare, subject to their being otherwise admissible.

## SHRI RAMAVATAR

SHASTRI (Patna) : I beg to move :

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100.
[Need to overhaul the administrative machinery of the Government Lady Noyce School for Deaf and Dumb, Delhi (9)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100 .
[Need to improve the catering arrangements in hostel attached to Government Lady Noyce School for Deaf and Dumb, Delhi (10)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100.
[Need to reduce the boarding charges and improve the quality of food provided to students in the hostel of Government Lady Noyce School for Deaf and Dumb, Delhi (11)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100 .
[Need to look into the grievances of the staff attached to the Government Lady Noyce School for Deaf and Dumb, Delhi (!2)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100.
[Behaviour of the officials of the Government Lady Noyce School for Deaf and Dumb, Delhi towards the staff and employees (13)]

That the Demand under the Head

Department of Social Welfare be reduced by Rs. 100.
[Need to repair the quarters attached to the Government Lady Noyce School for Deaf and Dumb, Delhi (14)]

That the Demand under the Head Department of Social Weifare be reduced by Rs. 100.
[Irregularities and favouritism in the allotment of quarters attached to the Government Lady Noyce School for Deaf and Dumb, Delhi (15)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100 .
[Failure to supply summer and winter uniform in time to class IV employees attached to Government Lady Noyce School for Deaf and Dumb and other Homes in Delhi (16)]

That the Demand under the Head Department of Social Welfare be reduced by Ks. 100 .
[Failure to confirm temporary employees who have put in more than 10 to 15 years of service in Government. Lady Noyce School and other Homes (17)]

That the Domand under the Head Department of Social Welfare be reduced by Rs. 100 .
[Failure to improve the condition of buses and provide new buses for the Government Lady Noyce School for Deaf and Dumb, Delhi (18)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100.
[Failure to pay overtime allowance to class IV staff for working beyond regular duty hours (19)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100 .
[Failure to fix the duty hours of class IV staff of the Government Lady Noyce School for Deaf and Dumb and avoid putting persons in both shifts, morning and evening (20)]

That the Demand under the Head Department of Social Welfare be reduced by Rs. 100 .
[Maladministration and irregularities in the Government Lady Noyce School for Deaf and Dumb, Delhi (21)]

That the Demand under the Head Department of Social Welfare be reduced by Re. 100.
[Need to go by seniority for the purposes of promotion in the Government Lady Noyce School for Deaf and Dumb, Delhi (22)]

MR. CHAIRMAN : The cut motions are also before the House.

॥ी ब̣० मं० काहानङोल (मालेगांव) : सभापति महोबय, में समाजकल्याया मंत्रालय की मांगों का समथंन करने के लिये उत्तिष्ठ हूं । साष ही मन्त्री महोदय का घ्यान श्रादिवासी यानी बोड्यूल्ड ट्राइज्ज की कुछ्छ भड़चनों की तरफ खींचना चाहता हूं।

में बासकर महाराष्ट्र के श्रादिवासियों के विष्य में कुछ कहुगा। हम लोग ज्यादातर जंगलों में रहते हैं । घहरों के साथ हमारा बहुत ही कम सम्वक्ष अाता है। हमारे इलाके में भघ母ी सड़कें नहीं हैं। जो हैं भी, वह बुरी स्थिति में तथा पवर्याप्त हैं। यातायात के श्रभाव के कारा हम लोगों को केवल ग्राधिक ही नहीं, परन्दु रूभ्षलाक तण स्वास्थ्य सम्बन्धी कठिनाइयों का भी सामना करना पड़ता है। बोमारों का इलाज नहीं हो पाता। मामूली रोगों से भी जीवन हानि होती है। ग्रतएव पर्याप्त व पच्छी सड़कें होना श्रावश्यक है।

भाविवासी बซ्बों की पढ़ाई के लिये स्वयंसेबी संस्थायें बसतिगृह चलाती हैं। कुछ बड़ी संस्पायें भष्बा कार्य कर रही हैं। किन्तु ज्यादातर संस्थायें इस क्षेत्र में व्यावसायिक ह्प से उतरने लगी हैं। जिस से बच्चों के खाने पीने तथा कपड़ों की व्यवस्था ठीक नहीं रहती है।

घ्रनेकों बसतिगृहों के होने हुए भी शिक्षा का प्रबन्ष श्रषूरा ही है। केवल हम श्रादिवासी बच्चों की प्रायमिक शिक्षा की भी समस्या सुलभायें तो भी बहुत काम होगा। इस विषय में में ग्राषम जालाग्रों की सिफारिएा करूंगा।

महाराष्ट्र में श्राश्रम शालांमों ने सराहनीय कार्य किया है।

श्रादिमजातिज़नों की प्रगति के लिये सरकार ने उन के इलाकों में खास विकास योजनायें चुरू की हैं। इसमें कृषि को घ्यग्रक्रम दिया गया है। फलस्वरूप जिन गांदों में एक भी कुग्रां नहीं था वहां कुंमों के पानी पर सब्जियां तथा गन्ने की बेती होने लगी है । अादिवासी जनों में नये सिरे से खेती के लिये उत्साह निर्माया हुम्भा है । भाम तोर पर हर गांव में कुँएं झ्रोर तालाबों के कारएा पीने का पानी भी प्राप्त होने लगा है।

विकास योजनाम्भों का काम जिला परिषदों की श्रोर से चलाया जाता है। जिला परिषदें श्रादिवासियों की तरफ ज्यादा घ्यान दे कर. काम चलाती हैं।

अतएव मैं मन्त्री महोदय से प्राथंना करता है कि खासकर श्रादिवासी विकास योजनाश्रों के लिये ज्याद ఫंसे दिये जायें । इस से जिला परिषदों को ग्रोर कार्य करना सम्भव होगा।

श्रादिवासी क्षेत्रों में प्रति 30 हजार संस्या के लिये एक स्वास्थ्य केन्द्र है । इस हेल्थ सेन्टर का भवन होता है लाब-डेढ़ लाख का प्रौर श्रोषधियां होती हैं केवल हजार-बारह सी रुपयों की । प्रार्थना है कि वारिक ग्रोपधि के खरं के लिये भी ज्यादा धनराशि दी जाएं।

भादिषासी कई पीढ़ी से गरीबी में जीवन .ठ्यतीत कर रहे हैं। श्रोषधि तथा मन्य चिकित्सा का महत्व तक उन को समभाना है। इस लिये इन क्षेपों में स्वास्थ्य सम्बन्धी कायं सर्व-ुुविधा के साथ किया जाना चाहिये ।

गिरिजन तथा जंगलों का निकट सम्बन्ध है। $20-25$ साल पहले हमारे जंगल घने थे। किन्तु श्राज वहां एक भी वृक्ष दिखाई नहीं देता। केवल पत्थर बाकी हैं। इस स्थिति में सरकार वन विभाग की जमीनों तथा खानगी जमीनों में वृक्ष लगाने का काम बड़ी मात्रा में नहीं करोगी तो भविष्य में बड़ी हुरी हालत हो सकर्तो है।
[श्रो ज्र० मं० काहानडोल]
इस समस्या का हल सरकार शीघ्रतापूर्वक ढूं ठे तथा वन महोत्सव सत्य हूप में प्रभावशाली करे ।

भारतीय समाज-परिवार के हरिजन तथा गिन्जिन दो ऐसे सदस्य हैं, जो एक तरह से श्रपंग हैं। उन में भी हरिजन संगठित तथा राजनीतिक दृष्टि से जागॄत हैं। गिरिजन न तो शिक्षित हैं घ्रोर न ही जागृत। राष्ट्र के नेता, नियोजक तथा सरकार के मान्य पदस्थ इस श्रपने पिछड़े भाई की श्रोर खास ध्यान दें, यही मेरी प्रार्थना है।

धी शिवचरा लाल (फिरोजाबाद) : सभापति महोदय, मैं पहले तो श्राप के माध्यम से जो इस विभाग के मंत्रिगया हैं, हरिजन श्रोर समाजकल्याया की बात करने वाले, छुभाधूत को दूर करने के लिये कहने वाले, हरिजनों को उत्थान देने की बात करने वाले, उन से कहूंगा कि उन को चुल्लू भर पानी में डूब कर मर जाना चाहिये ।

सभापति महोदय : ग्राप श्रपना भाषरा संक्षेप में दीजिये ।

भी शिवचरग़ लाल : मैं बहुत दुखी हूं। श्राजादी के बीस सालों में जो कुछ काम किया गया है उस के श्रनुसार छस समाज-कल्याए विभाज को नहीं रहना चाहिये । इस लिये मैं श्राप के समक्ष इन मांगों का घोर विरोध करता हूं। भ्राज हरिजनों को समाज-कल्याएा की जगह वेकारी, भुखमरी, अ्रपमान, ग्रमानुषिक छुग्राछूत, गोली, लाठी श्रोर तिरस्कार का गम्भीर सामना करना पड़ रहा है। विशोषकर मेहतर कहलाने वाले घ्यहूत, सफाई का काम करने वाले हरिजन, जो कि ऐसा गन्दा काम करते हैं, जिसे भारत में हायद कोई मी नहीं कर सकता है, श्राज इस श्राजादी में भी हर प्रकार की बर्बदी का सामना कर रहे हैं। भाज उन्हें महसूस हो रहा है कि कांग्रेस के इस कुराज ते तो घंश्रेज़ी राज़ शच्छा था । मंश्रेख़ी ऱज में

कम से कम कानून का तो पालन होता था खुले-श्राम उन गरीबों को मार दिया जाता है, किन्तु श्रपराधियों को कुछ भी दंड नहीं मिलता है। सरकार श्राज तक हरिजनों की देख-रेख करने घौर सुरक्षा करने में ग्रसफल रही है । श्राज हरिजनों में कितने भूमिहीन हैं, कितने बिना मकान के हैं, कितने कुं श्रों के बिना पानी के लिए तरस रहे हैं, कितने हरिजन बच्चे स्कूलों में प्रदेश नहीं पा रहे हैं, कहां कहां छुग्राहूत विद्यमान है, यह सारी हालत जानने में सरकार बिल्कुल श्रसमर्थ रही है श्रोर भ्रब भी है। दिन-दहाड़े उन गरीबों को मार दिया जाता है। में इस के कुछ उदाहरएा श्राप के सामने पेशा करूंगा ।

दिनांक 26 फ़रवरी, 1968 को ग्राम वनिठारी, तहसील सिकन्दराबाद, ज़िला बुलन्दशहर, थाना ककोड़, उत्तर प्रदेका के निवासी श्री शान्भूनाथ बाल्मीकि के चौदह वर्षीय इकलोते लड़के स्वर्गीय चन्दूराम की निर्मम हत्या उक्त गांव के घनाढ़्य, शक्तिशाली तथा प्रभावशाली ब्राह्माए गुट ने ग्रपने नवयुवकों से कराई। उक्त घटना की रिपोटं थाने में दर्ज कराने से घ्रस्पसंर्यक हरिजनों को बलपूर्वक रोका गया तथा 11 मांचं, 1968 तक रिपोर्ट दर्ज नहीं होने दी ।

उस बच्चे की मां की ममता इन मंत्रियों की कुसियों से टकरा रही है श्रोर रो रो कर कह् रही है कि वाह, यह कैसा रामराज्य है; यह कैसा न्याय है कि हमारे निरपराध बच्चे मारे जा रहे हैं !

घाटमपुर क्षेत्र, ग्राम हथिरवा में ठाकुर लाल सिह ने दो हरिजन बालकों की कुंए में फैक कर इस लिए निर्मम हत्या कर दी कि वे उस की खाट पर बंठे गए थे ।

घ्रान्ध प्रदेशा के एक हरिजन बालक को इस लिए तेल छिड़क कर जिन्दा जला रिया गया कि ज़स़ ने एक सवएां जाती के क्यक्ति के

बरंन हू लिए थे, लेकिन पुलिस ने चोरी का मामला वर्ज किया ।

भ्रान्ध प्रदेश के एक गांव में हरिजन महिलाश्रों को नंगा कर के सारेन्भ्राम धुमाया गया, क्योंकि उन्होंने श्रपने वोट का इस्तेमाल श्रपनी मर्जीं से किया था। घ्रान्ध्र प्रदेश की सरकार ने हस घटना की ग़लत रिपोटं दी, जिस पर केन्द्रीय मंत्री-मंडल संतुष्ट हो गया।

इसी प्रकार मध्य प्रदेशा में तीन हरिजनों को मुंछ पर ताव देने के दोष में सवरां जाती का गोली का शिकार होना पड़ा।

क्या यही राम-राज्य है ? राम के भादर्शा बहुत ऊंचे थे। उन्होंने कहा था : "जो भ्रनीति कुछ भांकू भाई, तो मोही बर जो भय बिसराई"। राम-राज्य का श्रादरां यह था : "दंविक देहिक भोतिक तापा, राम-राज्य का हुए नहीं उयापा।" में ग्रापको याद दिलाना चाहता हूं कि चन्द्रशेखर श्राजाद 27 फ़रवरी, 1931 को : लाहाबाद में श्रपनी मूं छों पर ताव देते हुए श्रंय्रेजों की गोली से मारा गया था। हम समभंगें कि हरिजनों के लिए यह म्रंप्रेजी राज्य है, जिस में मूं छों पर ताव देने से उन को गोली मार दी जती है।

उत्तर प्रदेश के श्रनेक जिलों में हरिजनों पर श्रत्याचार हो रहे हैं। जिला श्रलीगढ़ के घ्रनेक भामों की शिकायत राज्य सरकार तथा जिलाधीश को दी जा चुकी है। उसमें एक प्रमुख घटना यह है कि ग्राम शिकरना थाना जोया में एक हृरिजन महिला को एक लोधे राजपूत ने घर से बुला कर जगत में उस श्रकेली को लाठी से बुरी तरह जर्मी कर दिया। इस की सूचना समस्त श्रधिकारियों को हैं, परन्तु श्राज तक कोई कार्यंवही नहीं हुई ।

लकिन में समभता हूं कि इस बारे में दोष मारने वालों का नहीं है, बल्कि दोष तो सरकार का है, जो श्राज तक ऐसे श्रपराषों की रोक थाम नहीं कर सकी है। दोषीं यह सरकार है, जो ऐसे अपराधों को बढ़ावा देती है श्रोर हरि-

जनों पर भ्रर्याचार करवाती है। हम तो यह चाहते हैं कि हम सवर्यों की गोलियों से न मरें, बल्कि सरकार श्रोर समाज-कल्यारा मंभ्री श्रपने हायों से हरिजनों को मारें ।

इसी प्रकार जिला एटा में एक मुसलमान जमींदार ने एक बाल्मीकी हरिजन के लेत पर जबंदस्ती कब्जा कर रखा है, जिस की सूचना उत्तर प्रदेश की भूतपूर्व मुल्य मन्त्री, श्रीमती सुचेता कृपालानी को दी गई थी, परन्तु खेद है कि श्राज तक कोई कायंवाही नहीं की गई है।

16 श्रम्रैल, 1968 के देनिक हिन्दुस्तान, पृष्ट 6, कालम 1 पर छपा है कि मध्य प्रदेश के टिकरी पीपरिया ग्राम के एक ठाकुर द्वारा लगभग 35 हरिजनों के खलिहान दिन-दहाड़े जला दिये गये ।

भ्रान्ध्र प्रदेश के एक मन्न्री ने कहा है कि हरिजनों को लात मारनी चाहिए तथा जो पत्रकार उनका समर्थन करेगा उसे भी लात मारनी चाहिए। यह समाचार 24 श्रम्रतल, 1968 के पेट्यियेट में छपा है । मेरी मांग है कि उन व्यक्ति को मन्त्री के पद से हटा दिया जाये और उस पर श्र्सृश्यता कानून तथा नागरिक कानून के श्रन्तरंत मुकदमा चलाया जाये ।

केन्द्रीय सरकार श्रीर राज्य सरकारें भ्राज तक इस बात का पता नहीं लगा पाई हैं कि सरकारी सेवाश्रों में कितने हरिजन है, जबकि वह बिलों के घूहों तक का पता लगा लेती है।

खिदमते मुल्क में जो मर जायेंगे, श्रमर नाम दुनिया में कर जायेंगे
यह न पुब्षो कि मर कर किषर जायेंगे, जिषर भेज देगा, उघर जायेंगे।
लो भ्यूतों को छाती लगा हिन्दुझ्रो, वर्ना ये लाल गैरों के घर जायेंगे।
दूट जायें न माला कहीं प्रे म की, वर्ना म्रनमोल मोती बिसर जायेंगे।
लगाते रहे घ्रगर प्रेम का मरहम, तो जह्म ये सारे भर जायेंगे ।
[श्रों हिवचरा लाल]
मानो न मानो बुखी प्रापकी, हम मुसाफ़िर हैं, कल्भ भपने घर जायेंगे। दुख दर्द वही भपना भ्रपना,

इस दुख दर्द का चारा न हुग्रा,
इस देश का बंटवारा तो हुग्रा,
दुख दर्द का कुछ बंटवारा न हुग्रा । इस देश के खेवनहारों पर श्रब टूट पड़ा है घन केसे, इतने उजले कपड़ों में फिर इतने गन्दे मन कैसे ।

जिन को था जगाना देशाभ्रभी,
वे ऐश के मारे सोने हैं,
श्राकाश के तारे हंसते हैं,
घरतीकेसितारे रोते है ।
इस देश में हरिजनों की जनसंस्या 60 प्रतिशत है। क्या मन्त्री महोदय बतार्येंगे कि क्या हमारी पुलिस में 16 प्रतिशत भी हरिजन थानेदार हैं ?

सभापति महोदय : माननीय सदस्य श्रपना भाषरा समाप्त करें ।

धी शिवर्षर्या ल़ाल : 合 एक दो मिनट चाहता हूं ।

सभापति महोदय : श्रभी श्रोर बहुत से सदस्यों ने बोलना है।

भी भिवचरखा लाल : सरकार की श्रोर से हरिजनों का कल्यारा करने की बड़ी डींग मारी जाती है, लेकिन मैं मत्त्री महोदय से यह पूछना चाहता हूँ कि श्राज सरकारी नौकरियों में ऊंचे पदों पर कितमे हरिजन हैं, श्राज हमारे जज़ों में से कितने हरिजन हैं, कितने हरिजन विद्यार्थीयों को शिक्षा प्राप्त करने के लिए विक्षेका भेजा गया है।

हम देखते हैं कि हमारे मंत्री लोग हरिजनों से बात करना भी पसम्ब नहीं करते हैं। लेषि.न माननीय मंत्री, डा॰ रामसुभग संह, हीरिनों के एक हितैषी मंत्री हैं, जो प्यार से उन्हें पास बिठाते हैं ।

सरकार को भंगियों, मेहततरों ग्रोर हरिजनों

की हालत को देखना चाहिए । भांबों में हमारे लिए कोई कुंए नहीं हैं। हमें पानी तक नहीं मिल रहा है। हमारे कल्याख़ के लिए जो मनु. दान दिया जाता है, पता नहीं, उसको कोन खाता है, उसको बर्बाद किया जा रहा है । हम मल श्रोर टट्टी उठाते हैं, लेकिन हमारे लिए स्वच्छ मकान नहीं हैं, स्वच्छ वातावर नहीं है, स्वच्छ कपड़े नहीं हैं। हमारे लिए स्वच्छ नीकरी नहीं है, ताकि हम भ्यंच्छी तरह जीवन व्यतीत कर सकें।

इस लिए में मन्त्री महोदय से यह धनुरोध फरूंगा कि एक संसट्, क्रमेटी बनाई ज।ये, जो इस बात की जांच करे कि पिछने बीस सालों में हरिजनों का किसना उत्थान हुग्रा है, सरकारो नौकरियों में उन का प्रतिनिधित्व कितना बढ़ा है भाज स्थिति यह है कि बीस साल पहले हरिजनों के साथ जो बर्ताव होता था, भाज भी वहो बर्ताव उनके साय हो रहा है, बल्कि उससे भी प्रषिक स़ाब बर्ताव हो रहा है।

इन शाब्दों के साथ में इस मम्म्रालय की मांगों का घोर विरोध करता है। मे फिर कहना चाहता हूँ कि एक कमेटी बना कर इस बात की जांच की जाये कि देशा में हरिज़नों पर कहां कहां श्रत्याचार हो रहे हैं श्रीर दोषिषों को दण्ड देने की व्यवस्था की जाये। वर्ना मैं समझूरंगा कि ये धत्याचार यह सरकार करा रही है बोर बही ज्यादा दोषी तथा घ्रपराघी है। बह कसेटी मांघ गांव जाकर हरिजनों की हालत की जाँच करे भीर स्थिति की सही रिपोर्ट सरकार को दे ।

SHRI R. D. BHANDARE (Bombay Central) : Mr. Chairman, Sir, hon. Members will speak on the various aspects of the work done by the Social Welfare Department. Some other hon. Members will also speak on the bemoaning tales of sufferings of the Scheduled Castes and Scheduled Tribes.

One of the hon. Metmbers who just now spoke was actually bemoaning and telling us agonising stories which are based on' facts and they are not factions. Today,

I will take the opportunity to place before this House one specific point. I will not travel over vast ground because I would leave that matter to the other Members to do so. We are dealing with Social Welfare and what is the purpose of Social Welfare? What work does this Social Welfare Department do ? It is given here at page 7 , on the Introductory portion of Chapter I. This Report says that 'the prime concern of the Governmeat has been to bring these less fortunate sections of society at par with the rest of the population'. That is the objective envisaged or placed by this department before itself. The principles enunciated are also given there. It says : 'The high ideals of social, economic and political justice, equality of status and opportunity and the promotion of fraternity among all sections of society were embodied in the preamble to the Constitution itself'. Therefore, Government have taken upon itself the task to bring these less fortunate sections of society on par with the rest of the people.

This Department has also announced to the world that it wants to implement the Directive Principles. I need not tell this House about the importance of education. The late Prime Minister, Pándit Jawaharlal Nehru said 'Education is an investment in man'. I do not know whether the Government, and more specially the Social Welfare and Education Departments are insisting that this investment in man should be increased. It is also said that education is an instrument of transforming a man or a person into cultural and cultivated man. Education is also considered to be an instrument to transform the Indian society. Well, these are the highsounding principies. In actual practice, for the last two years the Government is reducing scholarships and thereby reducing the investment in man. I need not trouble the House in reading the figures of the last 3 years. I would refer to page 60, of the Report of the Social Wolfare Department. These figures will disclose that the amount spent on scholarships is being reduced gradually on one pretext or the other. However, even on that poiat, I should not dwell at length. I have failed to understand as to why this aspect of the programme of the Social Welfare is net extended to the unfortunate sections of the society, which section has embraced

Buddhism. Whenever I raise this question it is not understood by the people in general and more especially by the Government. We are not demanding something which is not their constitutional obligation. There are some obligations under which Government must extend the educational facilities in the sense of scholarships and free studentships. Let us answer some of the questions so that we can understand the problem of the new converts to Buddhism. Who are these people who have embraced Buddhism? In order to understand who these people are, we have to lake into consideration who these people were, and what their status, position and habitat was. If we take into consideration their status, position and habitat before their conversion and their status, position and habitat after conversion, we shall find that there is no change in their status, position and habitat whatsoever.

SHRI S. XAVIER (Tirunelveli): Except in religion.

SHRIR. D. BHANDARE : Except in religion. And religion for what purpose ?

SHRI J. B. KRIPALANI : No purpose.

SHRI R D. BHANDARE: No, there is a specific purpose. As education is an investment in man, Buddhism speaks of the changing of the mind of an individual. The Lord Buddha himself had described and defined his religion in the following words:

## सव पापस्य श्रकरएाम् कुसलस्य उपसम्पदा <br> सचित् परयोदपनम् एतन् बुद्धान सासमम्।

The purpose of Buddhism is to change the mind so that a person can transform his life based on the social norms enunciated by the Lord Buddha, namely Prajna, Sheela and Karunaa, wisdom, moral character and softness of mind and also Maitree or friendship.

SHRI J. B. KRIPALANI: Why should he not convert the Treasury Senches?

SHRI R. D. BHANDARE: I am trying to convert my hon. friand too, because, he says that religion is of no use
[Shri R. D. Bhandare]
at all. Therefore, I am saying this. In order that an individual should change himself, we have accepted Buddhism. But then, this aspect has not been appreciated and understood.

Anyway, it is a moral obligation on the basis of which facilities, and more especially educational facilities, should be extended to the Buddhists. But 1 am not standing merely on moral obligation. On moral obligation basis, Government may or may not act, an individual may or may not act, a Minister may or may not act, an officer or official may or may not fulfil what is expected of him. But every individual who has accepted the Constitution as the basis of society has to fulfil those obligations. We have accepted democracy not only as a form of government under which the Ministry and the Cabinet form of Government is there, but as a way of life. Are we, therefore, to accept only a part of the Constitution and reject the rest of it?

1 would, therefore, draw your attention to article 25 , because whenever we raise the question of facilities to the Buddhists, the question is raised that we are no longer Hindus, and we have left the fold of Hinduism. But since we are dealing with social welfare, I am drawing your attention and through you the attention of the Government and more especially of my friends who are occupying positions of power and authority, to this. Article 25 speaks of the right to freedom of religion. But I am not propounding or explaining the basic principles of secularism. So, I would only read clause 2 of article 25 which reads thus:
"Nothing in this article shall affect the operation of any existing law..."
This means that Government can and the State must fulfil the obligation and nothing should come in the way fulfilling the constitutional obligation. Then the clause goes on to say :
"or prevent the State from making any law-
(a) regulating or restricting any economic ..
I would now read out clause (2) (b) which reads thus :

[^0]Let me emphasise these words "social welfare". Then it goes on to say :
"... and reform..."
The reform is the reform of the Indian society.
"...or the throwing open of Hindu religious institutions of a public character to all classes and sections of Hindus".
So, for social welfare and social reform, Government must perform certain obligations enunciated in article 25. But to whom is the application of the programme enunciated under social welfare to be made ? Explanation 11 says :
"In sub-clause (b) of clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

## 1700 hrs.

So for the purpose of fulfiling the constitutional obligation under art. 25(2) Explanation II, the educational facilities, meaning thereby grant of scholarships and free studentships, must be extended to the Buddhists. What is the difficulty in doing this? I do not understand. I am told that Government have already accepted the principle. Then why is it that they are not announcing it ? I demand they must make a categorical statement whether they are going to extend the educational facilitjes to the Buddhists or not. It is already in the air, I have been hearing it for a long time. What is the difficulty in coming out with an announcement ? Whoever joins the post-matric class should be given facilities, which is done by the Maharashtra Government. I was under the impression that the Maharashtra Government was not progressive and the Central Government would be very much more progressive because they subscribe to, and profess to follow certain norms or principles of democratic socialism. But then our Maharashtra Government is far more progressive than I could envisage the Central Government, because it has extended all facilities to the newly converted Buddhists. I do
not know why the Central Government, specially the Social Welfare Department is lagging behind in this matter.

Is it that their socialism is one step forward and two steps backward? What is it that they are professing, what are those socialistic principles when a large section of the community are denied the basic necessities in the form of education for transforming themselves? I need not elaborate this point.

I would only make an appeal again that a categorical statement should be made here today because I have been hearing it, I have been praying for it, I have been...

AN HON. MEMBER: Fighting for it.

SHRI R. D. BHANDARE : No, not fighting.

SHRI DEORAO PATIL (Yeotmal) : It is said the matter is under consideration.

SHRI R. D. BHANDARE: I shall start protesting a day after tomorrow if the announcement is not made today. Then we will be free, specially I will be free, to protest and fight. Therefore, my request to the hon. Minister to make a categorical statement so that the Buddhists can be certain that they will get some facilities and consider that our Government are much more progressive.

MR. CHAIRMAN : Time being what it is it is necessary that Members kindly limit their remarks to 5-7 minutes. Shri A. K. Kisku.

SHRI P. R. THAKUR : I have moved some cut motions and want to speak on them. I may be allowed early as I have an engagement outside.

SHRI A. K. KISKU (Jhargram) : You have very kindly agreed to give me 7 minutes. I would like to have only 3 more because in the entire Budget session I was not given any chance at all. Therefore, I would like to have this chance.

While listening to today's discussion on social welfare, a line from the Negro scrip ture was ringing in my cars. The Negra
is crying out of utter distress and praying : 'Here am I. Hear me and save me from the sufferings that come from man'.

Today my hon. friend over there expressed most emotionally and most reasonably the distress of the Scheduled Castes and Scheduled Tribes.

He also expressed the sufferings of humanity at large. When they talk of social welfare, social welfare must have a basis, must have a philosophy, must have a source of inspiration. Our country has a philosophy. We believe in Gandhism. We have a socialist pattern of society. It is declared to be a secular, non-communal, socialist-patterned, welfare State. And there is a declaration of some social welfare schemes for the service of the Harijans and also for the alleviation of the suffering humanity. This is a beautiful philosophy and in order to implement this philosophy we have a beautiful machinery. At the helm of affairs -we have a Minister whose name is Ashok. We have Shri Asoka Mehta. We have a beautifully-balanced Coustitution, a Parliament, the legislatures. There is a Government with an elaborate, machinery and department. There is a Secretariat, a Directorate and a big Publicity Department. And in order to work for social welfare within this framework, money is being asked for from the public treasury.

Today in the early hours we have heard that a Minister of a State had remarked that the Harijans deserve to be kicked. Within this beautiful Constitution, with this most eloquent philosophy, we are getting this kick, and this is not the first time. During the last few days there have been so many unhappy incidents which we read in the newspapers. I think it is high time that we very seriously thought of the whole matter and gave the responsibility to the Social Welfare Department to see that they look into this more seriously.

I would like to point out that this Social Welfare Department is an isolated detached department in the whole Cabinet. What I mean is that the Government should work as a team and it is the responsibility of the Social Welfare Department to baptize the entire Cabinet and inspire them into action. It should not only do what it should through the Government but it should involve the entire nation, the voluntary organisations, so that the whole society
[Shri A. K. Kisku]
becomes social welfare-wise oriented to alleviate the sufferings of the people. I am very sorry to say that in this report I got a list wher: there were only 21 organisations which are co-operating with the Government. It shows that the Social Welfare Department has failed in its fundamental duty to inspire the whole nation to be involved in these welfare matters.

Secondly, I would like to point out to you and to the House how the constitutional rights and privileges of the people and the office of the Commissioner for Scheduled Castes and Scheduled Tribes have been reduced. I am tempted to say that it is a sort of petro-chemical evaporation of the functions and the constitutional rights of the Commissioner. Today we find in the report that the regional offices of the Commissioner have been taken over by the Directorate-Gcneral of the Welfare of Backward Classes. What does it mean ? It means that the Commissioner has been denied his eyes, his ears and his hands to work with. He has been reduced to the position of a sophisticated police constable. He has eyes; he cannot see ; he has ears, he cannot hear, and he has hands which are tied. He has been chained in the whole system of bureaucracy. When we get a chance to discuss the recent report of the Commissioner for Scheduled Castes and Tribes, I. will show you how it has been a great disappointment to us that we have not got the right type of safeguards and recommendations from the Commissioner.

This social welfare department sometimes looks as though it is not only indifferent and cold, but massively hostile to the scheduled castes and tribes. There is a certain amount of money to be spent for stipends of students. Why is it that during the last 20 years, the machinery is not functioning properly and the stipend does not reach the students in time? Why are applications for jobs from scheduled castes and tribes suppressed? Why is it that their promotional records are tampered with? Why is it that the poor adivasis do not get protection even today from the exploitation of mahojans and their lands are taken away? It is all because the social welfare department is failing terribly in its task.

In yesterday's pepers in West Bengal there was a very sad news. The education department was preparing a plan to feed the primary school children of the rural areas, for which CARE and other philanthropic institutions from Germany and other places had agreed to provide food for the students. But just because the West Bengal ${ }^{-2}$ Government failed to give only Rs. 45 lakhs, the entire scheme has failed. It is not the direct responsibility of the social welfare department, but they should take it up with the West Bengal Governmant to see that these boys and girls from the scheduled castes and tribes and other backward classes in the rural areas get food. Otherwise, they cannot read. They must be given food, clothing and education at the same time.

We hear so much about T. D. blocks. But it has created a sort of frustration among the tribals because of the wrong implementation. In Bihar, Orissa and Bengal there is a big belt of scheduled tribes. But the boundary of the States runs in such a way that there is a chunk in West Bengal where there is a small section of tribals. But they are not getting the TD b'ocks whereas Bibar and Orissa are getting a share. This is great injustice. The tribals should be taken en bloc and the geographical barrier should be done away with, so that there is proper integration and proper implementation and the entire tribal community should get the benefit.

Among the lothars in Chargram only a few days back there was inter-tribal trouble. In this inter-tribal trouble the lothars' colony was burnt. 1 hope a report is coming and we will know what the facts are. This trouble was going on for five days and during these five days, as II said, the lothars' colony was burnt and some people were killed. What was the police doing for so many days ?

### 17.16 hrs.

## [Mr., Deputy-Speaker in the Chair]

If this thing happened in Calcutta the whole country would haye been awake. These poor people were quarrelling among themselves because of ignorance or innocepre apd the police did not take any action.

These are some instances of great distress that these people are suffering. It is the duty, it is the responsibility of the Social Welfare Department to see that justice is done to these people.

क्षी कावले (लात्रू) : उपाघ्यक्ष महोदय, मैं समाज कल्यारा विभाग के बजट श्रनुदानों का समर्थंन करते हुए संक्षेप में कुछ अ्रपने विचार सदन के सामने रखना चाहता हूँ।

मांग संख्या 97 जो $8,63,000$ रुपये की है भ्रोर दूसरी मांग संख्या 98 जो $4,01,83,000$ रूपये की है। इन दोनों को यदि टोटल किया जाय तो वह कुल मिला कर $4,20,46,000$ रुपये होते हैं।

इस समाज कत्याया विभाग में विशेषतया शोषित वर्ग की उन्नति का कार्य अ्राता है। अ्रब भगर अनुसूचित जातियों तथा श्रनुसूचित अ्रादिम आातियों के भ्रायुक्त की रिपोटं के ग्रनुसार इन वर्गो की संख्या 1961 की जनगएाना के श्रनुसार कुल $9,42,54,592$ है जबकि इस वक्त देश की कुल जनसंख्या 50 करोढ़ के करीब है। इस का मतलब यह हुग्रा कि इस देश के मन्दर ग्रनुमानत: 10 करोढ़ ग्रावादी शैड्यूल्ड कास्टस भौर घंड्यूल्ड ट्राइन्म के लोगों की है वहिक उस से कुछ ज्यादा भी हो सकती है। म्रब घ्रगर श्राप हिसाब लगा कर देखें तो मालूम पड़ेगा कि वह करीब 4 करोह़ रुपया 10 करोढ़ को जनसंख्या पर खर्च होना है तो उस हिसाब से प्रति श्रादमी के पीछे कोई 40 पंसे खर्च होगा। मेरी समभ में नहीं श्राता कि केसे हम श्रपने उस उद्देश्य में इस तरह से कामयाब हो सकते हैं ग्रौर कंसे हम उन लोगों की उन्नति कर सकेगें ? यह् उन पर खर्च की जाने वाली रकम बहुत कम है मौर दूसरे इस में थाकिस वर्गेरह का खर्चा भी स्रा जाता है। हसलिये यह रकम मौर श्रधिक बढाये जाने की सावशयकता है।

श्रादिवासियों तथा हरिजनों की समस्या मेरी समभ: में एक राष्ट्रीय समस्या है। यह बड़े बेट्ट का विषय है कि माख्ववर्ष की श्भाज़ादी

प्राप्ति के $20-21$ वषं बीत जाने के बाद भी वह समस्या श्रभी भी हमारे सामने प्रशनचिन्ह बन कर खड़ी हुई है। राष्ट्रवति जी ने इसी तश का उद्धाटन करते हुए श्रपने भभिभाषया में एक चीज़ कही है श्रोर उसे में श्राप के सामने उद्ध्ति करना चाहता हूं । उन्होंने इस समस्या का जिक्र करते हुये श्रपने शभिभाषस के पृष्ठ 8 पर यह्र कहा है :
''भनुनूसूत जातियों, श्रनुसचित भादिमजातियों श्रोर पिद्धड़ी जातियों की सामाजिकअ्रा斤थक उन्नति सरकार के लिये प्रत्यन्त रूचि ओर चिन्ता का विषय रहा है । हालांकि उन की उन्नति के लिये बहुत कुछ किया गया हैं, तो भी सरकार यह जानती है कि बहुत करना बाकी है।

इस से मतलब यह है कि यह समस्या हमारे सामने झ्राज खड़ी है। इस समस्या को कंसे हल किया जाय ? इस के श्रन्दर सिर्फ एक सामाजिक ही चीज़ नहीं है बल्कि इस के साथ श्राधिक, सामाजिक शंक्षरिक श्रोर राजनेतिक जीवन भी जुड़ गया है। उन सब को हल करना है। इसनिए में चाहूंगा कि हस मंश्रालय के लिए बजट श्रनुदानों की रकम को घ्घौर ज्यादा बढ़ाया जाय क्योंकि इसके जिम्मे 10 करोड़ से श्रधिक घोषित वर्गों के घ्याथिक जीवन को सुधारने का काम है।

राष्ट्रपति जी के ध्रभिभाषरा में एक और उल्लेख श्राया है जिसका यी मैं जिक्र करना चाहूंगा उन्होंने श्रपने श्रभिभाष्रा के पृष्ठ संख्या 12 के ग्रन्दर यह कहा है :
"हम ने जातीय भेदभाव श्रौर दमन की घिनोनी प्रथा समाप्त करने का भी समर्थंन किया है। हम दक्षिरा रोडेशिया, दक्षिएा परिचम श्रफीका घौर पुतंगाली उपनिवेशों के दलित लोगों को स्वतन्त्रता ग्रोर मुक्ति दिलाने के लिए निरन्तर प्रयत्न करने रहेंगे। जो लोग रंगभेद की बर्वर नीति के विएद्ध संघर्ष कर रहे हैं उन्हें हमारा समर्थन बगयर मिलता रहेगा।'

## [श्री कांबले]

एक तरफ तो हम श्रन्तर्राष्ट्रीय क्षेत्र में श्रपने ऊंचे ग्रादर्शों की बात कहते हैं क्योंकि टुनिया के कई देशों में जातिभेद श्भौर रंगभेद की नीति बरती जाती है श्रोर इस का हम विरोध करते हैं लेकिन जब हम श्रपनी श्रोर देखते हैं तो पाते हैं कि एक ही प्रान्त के रहने वाले, एक ही रंग के, एक ही जाति श्रोर धर्म को मानने वाले लोग एक दूसरे को मानव समकने के लिये तैयार नहीं हैं। यह विपरीत बातें हमें देखने को मिलतो हैं। हमें इस बात का बड़ा दु:ख होता है कि हमारे देश में इतने ऊंचे भ्रादर्श होते हुये भी बीस साल की श्राजादी के बाद शोषित वर्गों की दरा सुधरी नहीं है। बहुत सी ऐसी बातें सुनने को मिलती हैं जिन के कारएा सदमा पहुँचना है। ग्रभी-ग्रभी हाल में बिलासपुर, मध्य प्रदेश की घटना, अ्रांघ्र प्रदेशा की घटना तथा दूसरी घटनाग्रों को र्मे गिनाना नहीं चाहता, लेकिन इस से इस बात का पता चलता है कि ह्मारे देश में कि.स प्रकार मानवता खत्म हो रही है। श्राज हम सामाजिक श्रोर राष्ट्रीय जीवन में मानव को मानव समभने के लिये भी तैयार नहीं हैं। इस सामाजिक श्रसमानता को दूर करने के लिये हमारी सरकार के प्रयत्न होंगे, वह कर भी रही है, लेकिन किस गति से वह चल रही है ? एक तरफ तो मोटर माइकिल है श्रोर दूसरी तरफ बिल्कुल बीमार श्रादमी जो चल नहीं सकता है। इन दोनों की रेस हो रही है । में समभता हूं कि जो ऐसा वर्ग है जिन की रिक्षा की श्रवस्था, सामाजिक ग्रवस्था ग्रोर राजनीतिक ग्रवस्था पिछड़ी हुई है उन को दूसरे प्रगतिशील लोगों के साथ जोड़ना ठीक नहीं है। श्राज सभी जगहों पर ऐसा किया जा रहा है। हम देखते हैं कि पब्लिक सर्विस कमिशन ग्रौर दूसरी नोकरियों के श्रन्दर हरिजन विद्याथथयों को दूसरों के साथ जोड़ दिया जाता है। इस तरह से कैसे काम चल सकता है ? एक बह् विद्यार्थी जो दिया के नीचे बंठ कर श्रभ्यास करता है, जिस को समय पर साना नहीं fिलता जिस को सोने का त़था श्रन्य कार्यों का भापाम

नहीं है, दूसरे वह विद्यार्थी जिस के लिए लंम्प है, पंखा है, टीचर है, ट्यूरान मिलता है। इन दोनों की तुलना कसे की जा सकती है ? में सरकार से कहना चाहता हूं कि दोनों में कुछ न कुछ फर्क तो उस में रखना ही चाहिये ताकि गरीब हरिजनों घ्रोर गिरिजनों को उन के साथ न जोड़ा जा सके । श्राप इन पिछ्छड़े हुए लोगों का ग्रापस में कम्पिटीशन करा सकते हैं ताकि उन के सामाजिक जीवन ग्रौर श्राधिक जीवन की दशा सुंधारने का काम हो सके ।

श्राज बहुत सी सामाजिक घ्यमानतायें हैं जिन के लिये कानून बनाये गये हैं, ग्रम्बेदकर साहब ने कानून की सारी कड़ियों को जोड़ने का प्रयत्न किया, बड़े-बड़े नेताश्रों ने भी किया, लेकिन श्राज क्या हुग्रा है ? धर्मिक मन्दिरों में, धार्मिक मेलों में, कुंग्रों पर पानी भरने से उन को रोका जाता है, जहां इन्सान नहीं जा सकता जानवर जा सकते हैं, कुत्ते, बिल्लियां, गचे भी जा सकते हैं, लेकिन मेरी समभ में नहीं श्राता कि ऐसी कौन सी चीज़ हमारे दिमाग में बैठ गई है, जिस को घर्म के ठेकेदारों ग्रोर पाखंडियों ने बैठा दी है, कि उस के नाम पर हम इन्सान को इन्सान समभ.ने के लिये तैयार नहीं हैं। एक ऊंचा दूसरा नीचा, इस तरह का भेदभाव है, भगड़ा होता है मारपीट होती है, मुकदमे चलते हैं। ऐसे जो लोग हैं, मन्दिर के पुजारी, धारमक मेलों को कराने वाले, जिन्होंने इस त₹ह श्रमानवीय अत्याचार किये हैं, उन को कड़े से कड़ा दण्ड दिया जाये ताकि फिर उन की हिम्मत न हो सके इन कानूनों को तोड़ने की ! श्राज श्राजादी के बीस साल बाद भी यह कानून कड़े ढंग से लागू नहीं किये जा सकते, यह हमारे लिये श्रच्छी चीज नहीं है । हमें इसके बारे में सोचना होगा कि क्या बात है, क्यों इननी निराशा देखी जाती है घ्रोर क्यों इन लोगों को कड़ी सजा नहीं दी जाती है ताकि श्रपराघ करने वालों की फिर हिम्मत न हो सके ?

भाज़ कर्द्यन्दरों के श्दन्दर हुम ने देखा है

कि पुजारियों को तन्ख्वाह मिलती है, कई मन्दिरों के पास साघन हैं। लेकिन जिन मन्दिरों में हरिजनों का प्रवेशा बन्द हो उन को सरकार घ्रवने कब्जे में ले ले, जिन को प्राश्रय दिया गया, धर्मंनिरोेक्षता के नाम पर क्यो न हो, वहां पर ऐसी व्यवस्था होनी चाहिये जिस में सब लोग जा सकें। जहां पर ऐसा नहीं होता उन की सम्पत्ति श्रोर जमीन सरकार अ्रपने कन्जे में ले सकती है, इस तरह का कानून श्राप बना सकते हैं $1 .$. (घ्यवधान)

दक्षिरा भारत में भी बहुत सी बातें होती हैं स्रोर उत्तर भारत में भी होती हैं। ऐसी कोई बात नहीं है जो मेरी देखी हुई न हो । यह सुनी सुनाई बात नहीं है ।

दूसरी चीज मैं मद्य निषेष के सम्बन्ध में कहना चाहता हूं। गांघीजी ने श्रादेश दिया था कि इस देश में मद्य सेवन बन्द होना चाहिए। अ्राजादी के बाद देश में मद्य निषेध हुग्रा। लेकिन बड़े दुख की बात है कि श्रब बहुत सी सरकारों ने मद्यनिषेध की ग्रपनी कार्रवाई को स्थगित कर दिया है। मच्च निषेध के सम्बन्ध में ढीलापन कर दिया है। कहते हैं कि लोग इसको मान नहीं रहे हैं, इसलिए इसको ढीला किया जाये । में प्रार्थना कहुंगा कि इसके लिए ऐसी व्यवस्था हो ताकि मद्य निषेध के मामले में कढ़ाई हो। हमने सारे संसार में देखा है कि जो पैसे वाले लोग होते हैं वह कानून न रहने पर मद्य सेवन के सम्बः्ष में, भिखारी बन गये है। ग्रगर हमारे देश में इसके लिये छूट दी गई तो हमारे भ्रनुनूरितित जाति के लोग भर भी गरीब हो जायेंगे ।

इस के बाद में श्रस्पृशयता निवाराया के सम्बन्ध में कुछ्ध सुभाव देना चाहता है । । श्रस्पइयता का निवारा कानून के द्वारा ही नहीं हो सकता है। इस के लिए मानसिक तैपारी भी करनी चाहिए। प्रचार के साथ कुछ चोजें श्रोर भी की जा सकतीं हैं। नोकरियों के सम्बन्ध में यह किया जा सकता है कि जो जानि-बन्धन तोढ़क संस्था को मानते हैं, जो जाति के बन्धन

से ऊंचा उठकर श्रपना विवाह दूसरी जातियों में रचाते हैं उनको प्रमोशन दिया जाये, ऊंची जगहें दी जायें ताकि जाति-पांति के बन्धन तोड़ने में मदद हो सके।

साथ ही सर्वमिश्रित ग्राबादी हो यह न हो कि हरिजनों को गांवों के बाहर बसाया जाये । उन की ग्राबादी गांवों के श्रन्दर ही बाहर नहीं होनी चाहिये, श्रीर जो सवरां लोग उनके साथ रहते हैं उनको मदद दी जायें जिसमें वह सब लोगों के साथ मिल कर बैठ सकें ।

इसके श्रलावा जो बसतिगृह हैं, ग्रर्थत होस्टल्स, स्कूलों श्रोर कालेजों के, वहां पर इन लोगों को ज्यादा रहने का ग्रवसर देना चाहिए ज़िस में कि सारे लोग एक साथ मिल कर बैठ सकें। जो भी इस तरह के बसतिगृह हैं उनमें हरिजनों का परसेंटेज निशिचत कर दिया जाना चाहिए।

इसके बाद हरिजनों की घरों की समस्या है । हम देखते हैं कि जगह-जगह हार्जर्सग सोसायटियां बनती हैं वे fमिंतों, हरिजनों के घरों की बुरी श्रवस्था है। उनकी ग्रोर कोई ध्यान देने वाला नहीं है । बहुत जगहों पर उनके घर जल जाते हैं, बरसात में गिर जाते हैं श्रोर उन के बन्चों को तक्लोफ होती है। में समभता हूं कि यह लाजिमी कर दिया जाना चाहिए कि हरिजन मकान खुला नहीं रहेगा। घ्रगर इसके लिए झावक्यकता हो तो कानून बनाया जा सकता है। साथ ही सरकार को मकान बनाकर उनको उनमें बसाना चाहिए।

हमारे द्रेश में जितना भूदान होता हैं या ग्रामदान होता है, उसके सम्बन्ध में हरिजनों की तरफ से पूछना चाहता हूं कि उसका क्या फायदा हरिजनों को होता है ? कितने लोगों को जमीनें मिली हैं या घर fिले हैं; इस की छानबीन कर ली जाये। सरकार यह प्रबन्ध कर सकती _है यह उनको भूदान से मदद मिले ।

भ्रासिर बात यह है कि हमारी प्रगति का मूल्यांकन होना चाहिए ग्रोर हर साल इस की
[श्री कांबले]
रिपोर्ट तैयार होनी चाहिए कि कितने लोगों को नोकरियां दिलाई गई, कितनों को जगह मिली है, कितनों को जमीन दी गई श्रोर कितनी खाली है, तथा कितनी बबी हुई जमीन आ्रोर दी जा सकती है। यह मूल्वांकन प्रति वर्ष होना चाहिए।

SHRIMATI SUSEELA GOPALAN (Ambalapuzha) : Mr. Deputy-Speaker, Sir, the Department of Social Welfare deals with two important items. One deals with the backward classes and the other deals with general social welfare.

We are discussing this after twenty years of Indepedence. You all know that there was report in yesterday's press about the Andhra State Minister making a remark about the Harijans. This I think, is not an isolated instance. It is the culmination of what was taking place in Andhra in the last several months. One after another, so many incidents were brought to our notice. But Contral Ministers did not pay hod to them. A boy was murdered to death; one man was burnt and women ware even asked to walk on the street without clothes. I know our Home Minister bas contradicted it. He got a report from the State Government that it is not correct. But after reading the Report of the Comissioner of Scheduled Castes and Scheduled Tribes, I cannot believe the report given by the State Government because in that Report itself it is stated that in 3 or 4 instances, one after another, the report received from the State Government that might be the report they received from the State Department was proved false. When they went to the State and enquired into that, that report was proved false. The report actually supplied by the State Government was false. So, I cannot believe the report which was given by the Andhra Government.

The Deputy Minister is a lady. It was her duty to go to the spot and enquire into the details of what is taking place. Even after twenty years of Independence, women are asked to walk naked in the street. We cannot even think about it.

So many incidents are taking place and, I think, hundreds and thousands of cases are registered against the Harijans and they are talking about armed struggle and all that.

Likewise, you can see in Tripura; in the last so many years, the tribe people evicted from the area where they own their lands. In the name of refugees, they are now in a minority in that area. That is the policy pursued so far. I am sure, if Gandhiji was alive, he would have asked them to take up arms against that policy. That is the policy pursued by them and they all talk big about the backward classes and the welfare of the people.

The Report reveals so many glaring instances in so many parts of the country. In classes, the Harijan students are not allowed to sit with the others. There was an incident in Mysore or Maharashtra State; a lady teacher was beaten by the Head Mistress; that lady was a Harijan. I have read so many such glaring instances. In Panchayat Boards, some Harijan members are not allowed to sit in chairs. When institutions connected with the Government are doing these things, you can take concrete action, but no action is taken. Nearly three thousand incidents have been reported in the report of the Commissioner for Scheduled Castes and Scheduled Tribes, But no proper action has been taken in any of these cases.

I think, uutouchability is a cogniable offence under the Constisution, but whatever is done against the Harijans and the tribal people is tolerated. If they resist a little, then they talk loudly about armed struggle there. There is no use talking about these things. This is the crux of the problem. I would like to remind the Government that unless and until they give land to the Harijans and the tribal people and to those who have no property rights, there will be no salvation for these people; unless and until that is dane, the lot of the Scheduled Castes and Scheduled Tribes is not going to improve. So, that should be the first step to be taken in this direction, and then, have those welfare programmes and they will have an effect on the people.

Coming to the general welfare, I am very sorry to read in the Report that there
are about 10 million handicapped people in our country. I calculated the amount; I calculated up to Rs. 15 lakhs; it may come to Rs. 20 lakhs at the most. You have no money to spend for the handicapped, but you are giving Rs. 5 crores to Rajas as their Privy Purses. You have no money to spend for these poor people; there are only Rs. 20 lakhs for the $\mathbf{2 0}$ million handicapped people.

For so many other items, no money is spent. Even for research work, our Government is saying that no new research institution should be opened because there is no money, and thay have submitted a report to the USA Government and they have to approve it and implement in our country. After 20 years of independence, this is the position. This is a shame to our country.

Coming to the day-to-day work of the Social Welfare Board, in my own State I was a member of the Social Welfare Board for four years. It only helps the upper strata of women; for the lower people, no benefit is done. I had gone to several institutions when I was a member of the Board. If you go, without notice, the institution, you can see the actual position. During those four years, 1 used to go without notice, and nothing used to be there. If, however, you go with notice, then you can see everything. This is what was actually happening. Lakhs of rupees are sepent on this.

What is the position of the poor employees? They were turned out; in 1962, there was retrenchment. Even now some of the employees are going to be retrenched. Only when that comes, they come to the State Government. But the State Government have no powers. They have They submitted a concrete proposal to the Central Government, so that they could take it under the State Department.

Now the Central Government say, 'If it is under the State Government, then we are not going to give you the salaries, only the project grant we will give'. Sir, you will understand that if the State Government also co-operate and work, then I think some substantial work can be done in the that field. Now whem they say that they can give onty the project grant and they are not prepared to give them the
salary, I think it is sheer waste of money you are spending on the Social Welfare Board. Unless the entire work of the Social Welfare Board is changed, nothing can be done in our country.

Lastly, I want to point out that there were representations from our State of Kerala that 'Peruvannan', 'Velan' and 'Pullu', a very down-trodden section of the community-they have made a request to you-should be included in the list of Scheduled Castes, but so far nothing has been done by the Central Government. I request the Central Government to look into this matter.

MR. DEPUTY-SPEAKER: I am glad to point out that several members have sent in slips. They will have a very rare opportunity to speak on the floor of the House because this is the last demand. Therefore I will accommodate some of them but those who have already spoken, not only once but on several occasions, should not take the trouble of speaking.

SHRI A. S. SAIGAL (Bilaspur) : Sir, many of us represent Harijans and Scheduled Castes and it is our moral duty that we should place their grievances before you. I think it is not correct on your-part to exclude us.

MR. DEPUTY-SPEAKER : I have not excluded Harijans. These who have not spoken so far should be accommodated as far as possible.

SHRI RAM CHARAN (Khurja) : I request you to extend the time.

MR. DEPUTY-SPEAKER : That is not in my hands. Sbrimati Ganga Devi.

बंमती मंगा हेबी (मोहनलाल गंज) : उपाष्यक्ष महोदय, यह राष्ट्र के लिए श्रोर इस सरकार के लिए कितनी बड़ी लज्जा की बात है कि ग्राज बीस साल की म्राजादी के बाद भी इस सदन में बैठ कर हम हरिजनों की समस्या पर विचार कर रहे हैं। यह समस्या केवल इस लिए पैदा हुई है कि उनका श्राथिक और सामाजिक स्तर इन 20 वर्षों में भी दूसरे उच्च वर्गों के समानान्तर पर नहीं लाया गया। इनको
[श्रीमती गंगा देवी]

पीड़ित किये जाने के समाचार श्राए दिन श्रसबारों में श्राते रहने हैं। घ्रांध में, मध्य प्रदेश में, ग्रौर दिल्ली में भी रोजाना इनको पीड़ित किया जाता है। श्रांध्र का तो रोजाना कुछ्ध न कुछ समाचार हमारे सामने श्रा जाती हैं। उन को सभी जगह सताया जा गहा है। इसका विशेष काराा हमारी सरकार की कमजोरी है। श्रगर हमारी सऱकार सहत कदम उठाये तो किसी भी जगह हरिजनों को मारा न जाए, उनको नाजायज़ तरीके से सतायां न जाए, उन को पीड़ित न किया जाए। श्रगर सरकार इस तरह के जो अ्रनुचित काम करते हैं उनको यदि सस्त सजा दे तो इस प्रकार की घटनाएं बन्द हो सकती है। लेकिन श्रपराधियों को सजा नहीं दी जाती है। उन केसों को दबा दिया जाता है। जिन को मारा जाता है उनके साथ सरकार की स्वयं की कोई सहानुभूति नहीं होती है। तालाब में बड़ी मछलो छोटी मछली को हमेशा निगल जाया करती है। इसी तरह से कमजोर व्यक्ति मारे जाते हैं, सताये जाते हैं। जिस तरीके से सरकारी मशीनरी चल रही है श्रगर उसकी यही रफ्तार रही तो कंसे श्राशा की जा सकती है कि हरिजनों की मामाजिक ग्रोर ग्राधिक रूप से उन्नति हो सकेगी, उनका स्तर ऊंचा उठ सकेगा। इस रफ्तार से तो सो साल के बाद भी उनका स्तर ऊंचा नहीं उठ सकेगा, उनकी सामाजिक दशा में सुषार नहीं हो सकेगा, उनकी श्राथिक हालत ऊंची नहीं हो सकेगी । बहुत सक्रिय कदम इस सम्बन्ध में उठाने की तत्काल श्रावर्यकता है।

जहां तक श्राधिक पहलू का सम्बन्ष है ह्मारे पास सेंकढ़ों एकड़ जमीन देश में पड़ी हुई है जो कि हरिजनों को दी जा सकती है लेकिन दी नहीं जा रही है। जमींदारी उन्मूलन के बाद जो जमीनें ली गई थी उनको हरिजनों को दिया ज़ा सकता था। ऐसा भगर किया जाता तो खाद्य समस्या को हल करने में हमें कुछ सहयोग मिल सकता था। इससे गरीबों

की गरीबी भी कुछ हद तक दूर होती। लेकिन ऐसा नहीं हुग्रा। जमींदारी उन्मूलन के बाद भी बड़े-बड़े फार्म लोगों के पास हैं, चार-चार-दस-दस भ्रीर बीस-बीस हज़ार एकड़ के फार्मं लोगों के पास श्राज भी हैं। लेकिन कोई पूछने वाला नहीं है। उनके पास वे जमीनें कहां से श्राई हैं। ग्राज भूमिहीन किसान, भूमिहीन मजदूर, बेतीहर मजद्र ग्रोर हरिजन एक-एक इंच भूमि के लिए तरस रहा है, परेशान है। क्या हमारी सरकार जो यहां पर सोशल सिक्योरिटी करती है, जो उनकी सोशल सिक्योरिटी की जिम्मेदार है, कभी इस चीज़ को वहां जा कर देखती है कि देश में क्या हो रहा है हिरिजनों का शोषएा किस तरीके से हो रहा है-कोई देखने वाला नहीं है। यहां बैठ कर हम सकीमें बनाते हैं, योजनायें बनाते हैं, बड़ोबड़ी बातें करते हैं। यहां बैठकर कर हम बहुतं से प्रशनों का जवाब दे देते हैं, हम लोगों को खुछ करने के लिए बड़ी-बड़ी रिपोटें श्रा जाती हैं यह हुग्रा, वह हुग्रा, सुघ क ग्ने वाली सन्तुष्ट करने वाली रिपोट्टे ग्राती हैं, लेकिन ये सब कागजी रिपोटें हैं, कोई कहीं जा कर नहीं देखता ।

जो सैन्ट्रल गवर्नमेंट है, सैंन्टर में ह्मारे जो लोग बंठे हुए हैं, जिनको हमने वहां बंठाला है, उनको चाहिए कि वे देश के कोने-कोने में जा कर देसें श्रौर वास्तविक रिपोर्ट हमारे सामने लायें, हमारे सामने सही रिपोर्ट श्रानी चाहिए, गलत रिपोट नहीं श्रानी चाहिए। लेकिन वास्तविकता यह है कि बहुत सी रिपोटें हम लोगों को बहलाने के लिए तंयार की जाती हैं।

हरिजनों की आ्राधिक समस्या सुषारने के लिए भ्रोर उनका सामाजिक स्तर ऊंचा करने के लिए करोड़ों रुपये का बजट हम लोग पास करते हैं। क्या कोई यह कह सकता है क्या कोई इस चीज को मन्जूर कर सकता है कि वह सारा रुपया उनके वेलफेयर पर खर्चं होता है, उनके श्रायिक विकास परे सर्च होता है। उस

में से पचास परसेन्ट से श्रधिक रुपया डिपाटंमेंट को मेन्टेन करने पर, श्रफसरों की बड़ी-बड़ी तनख्वाहों, टी० ए० भ्रीर डी० ए० पर खर्च हो जाना है। मुरिकल से 1 परसेंट या 2 परसेंट उन के पास जाता है। जिनके लिए श्राज हम स्कीमें बनाते हैं, योजनाएं बनाने हैं, उनको मालूम भी नहीं हैं कि हम उनके लिए क्या कर रहे हैं ।

देश के अ्रन्दर श्रगर हम इस श्रसमानता को दूर करें तो एक बहुत बड़ी खाई हम लोगों के बीच में पड़ती है-हरिजन श्रोर उच्च वर्ां के बीच में जो खाई है, जब तक उसको दूर करने का प्रयत्न हम नहीं करेंगे, जब तक हम उस को नहीं पाटेंगे इस को सिर्फ सरकार ही पाट सकती है, अ्रगर वह इस काम में दिलचस्पी ले श्रगर ईमानदारी के साथ उसको पाटने का प्रयत्न करें, तो यह समस्या अ्रासानी से हल हो सकती है।

सरकारी नीकरियों में हरिजनों के साथ पक्षपात किया जाता है । जो शेडयूल्ड कास्ट के कैन्डीडेट होते हैं, उन को ज्यादा क्वालीफाइड होने पर भी रिजंक्ट कर दिया जाता है। कोई न कोई बहाना कर के, उन से कम क्वालीफाइड ग्रादमी को उन जगहों पर रख लिया जाता है । दूर जाने की बात नहीं है - मैं श्रापको देहरादून का उदाहरा देना चाहती हूं। वहां पर हमारे श्रायल-एण्डनंजुरल गंस कमीशान का हैड श्राफिस है। वहां पर एडमिनिस्ट्रेटिव श्राफिसर्ज की 3 रिज़्डं पोस्टें सन 1965 में एडवर्टाइज़ हुई थीं, लेकिन ग्राज तक उन पर किसी को नहीं रखा गया हैं। ग्रनेकों चिट्टियां वहां की यूनियन ने मेहता साहव को लिखीं, लेकिन भ्राज तक उन का सन्तोषजनक उत्तर उन लोगों को नहीं मिला। मुभे सन्देह है कि वे पोस्टें भी इसी तरीके से फिल-श्रेप हो जायेंगी श्रोर रोडयूल्ड कास्ट के कैन्डीडेट्स मुंह देखते रह जायेंगे। इस प्रकार की श्रोर भी श्रनेकों बातें हैं।

चिक्षा के सम्बन्ब में में सास तोर से कहना चाहती हुँ। हमारे लड़के श्रीर लड़कियां जो

रिक्षा प्राप्त कर रहे हैं, उन को सही तरीके से वज़ीफ़ा नहीं मिलता। वे बेचारे एल्लाई करते करते परेशान हो जाते हैं, लेकिन उनको समय पर वजीफ़ा नहीं मिलता घोर अ्रगर मिलता भी है तो साल भर खत्म होने के बाद। इस कारा से जो लड़के श्रोर लड़कियां अ्रपने पास से नहीं खर्च कर सकते हैं, वे बीच में ही बैठ जाते हैं। मैं यह चाहती हूं कि यfि उन को देना है, तो ठीक तरह से बजीफ़ा दें, समय पर दें, वरना बन्द कर दें। इस प्रकार की भीख हम को नहीं चाहिये । श्राप हमारे ऊपर कोई एहसान नहीं कर रहे हैं, हम ग्रपना श्रधिकार मांग़ते हैं ।

स्कालर शिप बोर्ड श्राफ शेडयूल्ड कास्ट्स एण्ड रोडयूल्ड ट्राइब्स पहिले संन्टर में होता था। लेकिन श्रब इस प्रकार के वजीफों का वितराए स्टेट्स के हाय में कर देने से वहां पर धांघलीबाजी चल रही है। में चाहती हूं कि वह स्कोलरशिप बोर्ड फिर से सेन्टर में भ्राये श्रोर बच्चों को ठीक तरह से बज़ीफे दिये जायं। वजीफे की घनराशि जो पहले निर्धारित की गई थी उस समय इतनी मंहगाई नहीं थी, श्रब मंहगाई इतनी ज्यादा हो गई है श्रोर एजूकेशान इतनी कोस्टली हो गई है कि उस में पूरा नहीं पड़ता। में चाहती हूँ कि वजीफे की धनराशि को बढ़ाया जाय।

ग्रब में कुछ सोशल वेलफेयर बोड के बारे में कहना चाहती हूँ। कई लोगों ने यहां पर कहा, हमारी बहन सुखीला गोपालन ने भी कहा श्रोर में भी इस बोर्ड में दो साल रह कर अ्राई हूँ हम देखते हैं कि इस बोर्डं की जो एक्टीविटीज हैं, वह हेड्यूल्ड कास्ट्स के बीच में बिलकुल नहीं है। लाखों-करोड़ों रुपया खर्च होता है, लेकिन जितनी भी एक्टीविटीज हैं, वे उन लोगों में हो रही हैं जो भालरेडी सोशली-वेल-दुुन्डु है। सोशल वेलफेश्रर किस पर होना चाहिये ? उन लोगों पर जो कि सोशाली बैकवर्ड हैं, जो दबे हुए हैं, कुचले हुए हैं, यदि उन का सोशल भपलिष्ट नहीं होता है, तो इस विभाग का होना बेकार है। इस में जो पैसा सर्च हो रहा
[श्रोमती गंगा देवो] है, बिलकुल बेकार है, या तो उन लोगों में काम होना चाहिये, जितने भी कन्डंन्स्ड कोसं हैं, बाल-वाड़ियां हैं, महिला मंगल योजनायें हैं, कहीं भी हरिजन बस्तियों में नहीं चल रही हैं i कोई भी स्कूल श्राप हरिजन बस्ती में नहीं दिखा सकते, कोई भो कन्ड्नेन्ड कोर्स हरिजनों को नहीं दिया गया है, कोई बाल-वाड़ी हरिजनों के बीच में नहीं चल रही है; उन के बच्चे मुंह ताकते रहते हैं, उन के लिये कोई सकल नहीं है, कोई लेलने का स्थान नहीं है। इस प्रकार के सोशल वेलफेश्रर बोडंड के लिये हम पंसे की मांग करते हैं । यदि यही हालत रही, तो हम इस चीज़ का विरोध करेंगे, क्योंकि हम क्षेत्र को देखते हैं, हम अ्राम पब्लिक में धूमते हैं, हम पब्लिक वर्कर हैं ग्रोर हम देखते हैं कि पक्लिक को कितनी तकलीफ हो रही है। प्राज हरिजन बहुत तरह् से कुचले हुए हैं, जब तक उन के लिये विरोष रूप से कोई काम नहीं किया जायगा, तब तक यह सब बेकार होगा।

गांवों में कर्ज लेने की प्रयाली इस प्रकार चलतो श्रा रही है कि जो श्रादनी किसी जमीदार से या बड़े किसान से पचास रुपये भी ले लेता है, तो वह हमेशा के लिये उस का गुलाम हो जाता है, हमेशा के लिये वह उस के हाथों में बिक जाता है। क्या श्राज तक कोई ऐसी ग्रर्थ व्यवस्था श्रापने कायम की है कि जिससे हमारे हरिजनों को इस प्रकार से लेमदेन में या श्रपनी ग्राधिक समस्या को सुलभाने में मदद मिलती हो। में चाहती हूं कि उन के लिये हुपये-पेसे के लेनदेन का इन्तज़ाम गांव में सरकारी तोर पर श्रवश्य होना चाहिये।

एक विशेष बात में भोर कहना चाहूती हैं । श्राजतक हरिजनों के लिये जोकि हस देश के सिकड़ों सालों से fिवासी हैं, उन के हाउसिस का कोई इन्तजाम नहीं हुमा। उन के रोचगार का श्रब तंक कोई इन्तज़ाम नहीं हुग्रा। सऱकार ने, जब हमारे देश में शरखार्थी घाये, उन के लिये विशेष महक्मा खोला ग्रोर एक निर्षारित

समय के भ्रन्दर उन के लिये मकान बनाये, उन को जमीनें मिलीं, उन को रोजागर मिले, हर चीज़ उन को मिली मेरा मतलब यह नहीं है कि उन के लिये यह सब न किया जाय, उन के लिये पवइ्य किसा जाय सेकिन श्रगर हरिजनों के लिये भी श्राप इसी तरह से करें, तो निधारित समय के ग्रन्दर श्राप इन की समस्थाग्रों को भी हल कर सकते हैं।

एक बात मुभे प्रोर कहनी है सन 1952 में शेडयूल्ड कास्ट कमिरनर ने यह सिफारिशा की थी संन्ट्रल गवनंमेग्ट हर प्रदेश के श्रन्दर हरिजनों के लिये जो घ्रनुदान हैं, उस को उनकी श्राबादी के श्रनुपात से ईयर-मारंकर दे श्रोर उन के वेलफेश्रर पर उतना पंसा खर्ष किया जाय । लेकिन इस प्रकार का कदम श्रभी उक किसी प्देशीय सरकार ने नहीं उठाया है-इस के लिये श्राप को विशेष रूप से ध्यान देना चाहिये।

अभी तक पीने के पानी का कोई इन्तजाम नहीं हुग्रा है । हुम्पाल्लूत उसी तरह से बरकरार है। हम ने घमटनेबिल्टी रिमूवल के लिये कानून बनाया, लेकिन हम कहीं भो नहीं देखते कि उस का पालन हुग्रा है । प्राज भी कुश्रों पर हरिजनों को नहीं चबके दिया जाता, मन्दिर श्रोर घमंशालाबों में हरिजनों को नहीं जाने द्विया जाता-इस चीज की घोर घ्रापको विशोष रूप से देखना है। जब अ्यापने उन के लिये कानून बनाया है तो उस का घ्यवशय पालन होना चाहिये ।

SHRI K. HALDAR (Mathurapur) : The high ideals of cocial, economic and political justice and equality of status were given to all sections of society in the Constitution. It was further emphasised that the State shall promote with special care the educational and economic interest of the weaker sections of people and in particular, the scheduled castes and scheduled tribes, and shalt protect them from social injustice apd all forms of expleitation.

Now, we are to scrutinise the pious wishes of the Centre and the States, whether these are implemented or not. On the 8th August 1967, the Centre tasted the first defeat after 20 years of administration on a motion regarding the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. After that setback, two Ministers from the Scheduled Castes and Scheduled Tribes were taken in. To satisfy the members, five zonal offices have come into being with effect from 1 Febbruary, 1968.

In the name of reorganisation, some high posts with a large number of staff are functioning in several States, I know some of these officials are against the safeguards for the backward communities. Then how can these oppressed people expect justice from these persons? As a resulit, year after year, reserved posts are not filled on the fiimsy ground that suitabte candidates are hot àvailable. Only a few white elephalits are maintained at the cost of Government.

In the last UF Ministry of West Bengal, the Minister of Tribal Weitare complained that not a single person belonging to these oppressed classes was posted in his dèpartment. This state of affairs generally disappoints the people who go for protection from the offers.

I have got innumerable complaints from candidates posted in various departments of Government for being promoted or confirmed in due time. They are even demoted in some cases due to punishment on unknowh grounds. I know personally an employee who detected a case of corruption, and the culprit was punistied. But the employee was also punished for not reporting the incident to higher authority previously.

Regarding promotions, I quote a circular of the Reilway Board which reads :
'While filling up the post on promötith, hbwever, candidatée of S.C. and S.T. communities sthould be judged in a sympathife miturier and arrangemeint shoduld be made where necessary, to give to such staff additional training and codaching to bring them up to the standard of others".
But nowhere is the rule followed.
We condema the Sietth Aftican and American Governmentṣ for racialism. But
what is happening in our country when we see Harijans burnt alive, when Masilim's are butcherted fore and there in broad dáylight. Our Cofigrests Govetnínent preacties truth and not-violence but in practice we see that no less a person than a Corigress Minister in Andhra implecated in a heinou's untérance against Harijans. So to sptak of socialist soclety is only to deceive the people and nothing else.

Baster is a tribal area which is as big as Kerala State. People still live there in a nomadic state ill-fed and unslad, though natural resources are abundant there.

Some factories are established merely to exploit the people as cheap labour. Now they are being retreuched from the factories.

In a capitalist society, it is not possible to ameliorate the grievances of the common people, fiot to speak of the backward communities. So it is natural that one section will exploit the other sections. Those people are fighting for distribution of land. Land which is not distributed amdng those people should be immediately distributed.

This will help to improve the economic conditions of these people and place them in civilised sociéty.

The people who work in the fields atid factories are mostly Sthèduled Caste and Scheduled Tribes. So, if the land if properly distributed and the workers' service conditions are improved, many of the anomaliés in society can be reimoved.

The Government has totally failed in this mattet to satisfy only the vested interests. So, if the Government do not come forward in this primary work and try to give some relief, oaly the people will go forward with their own strength and establish their rights.

SHRI KARTIR ORAON (Lohartlaga) : Sir, bats off, to the frathels of the Coinstitutloh who Had frafted the Conistitation in such a widy, that If the provisioits of the Constitution had been implemented in the proper way, I think the Scheduled Castes and Scheduled Tribes of India whould have merged in the national life of the country by now, but in the light of the incidents that have recently come to light, the atrocities against the Harijans and of course

## [Shri Kartik Oraon]

in different forms against the tribals also, I think that instead of going forward we are going backward. I think that though they should have been things of the past, yet, I am rather shocked and perhaps everybody will be shocked, that this is just a beginning of what is going to happen in India tommorrow. I must say that this is a very sad commentary of the performance of the Social Welfare Department, no matter in what form this has been functioning. It is rather shameful that even after 20 years we are in a state of helplessness and this should shock the conscience of almost every Indian if at all there are Indians in India.

Ours is a secular State in which there is no diserimination made on grounds of caste, creed, religion and belief. But the Government of India have already created a precedent by bringing about a discrimination of religion in the case of Scheduled Castes. Why? Just to protect a particular community from a more aggressive, vocal and advanced force, i.e., those converted to other religions.

I want to bring to the knowledge of this House that so far as the tribes of India are concerned, the Government have been really very, very hard on them, and I think the Deputy-Speaker will bear with me and he may not be so hard with me today at least. What I am going to say is that there has been a sort of misunderstanding in the minds of the people in this country and perhaps even in the minds of great leaders: they think that the tribes have no religion of their own. In this connection I would like to say that even the British Government were very fair to the tribals because they know who the tribals were. They knew what the tribals religion was and is. In the Census Report of 191i, there has been a specific mention as to what the tribal religion is and who are the tribes. In that report they have said this : animism has been defined in the Census Report.
"Animism is the term used to cover the miscellany of superstitions which prevail among primitive tribes in all parts of the world. These tribes are very vague in their religious concepfiopss but then all agree and believe in
the presense on earth of a shadowy crowed of powerful and malevolent beings, who usually have a local habitation in a hill or patch of primeaval forest and who interest themselves in the affairs of men. Illness and misfortune of all kinds are attributed to their influence".
I would like to be very brief. The report further says :
"There is also a general belief in magic and witchcraft. Wizards are employed to ascertain the cause of troubles and to remove it either by incantation and exorcism or by placating the offended ghostly being by a suitable sacrifice"; and things of that nature.
"From that point of view of census, it will suffice to say that animism is used as the name of category to which are relegated, all the pre-Hindu religions of India".

### 18.00 hrs.

Pre-Hindu religions of India-that is the tribal religion. Many anthropologists, social workers and advocates of tribal welfare say that tribal religions have never been defined. If they are really interested in the tribes, they would have found what tribal religions are. In various parts of the country, the tribes are following the tribal religion.

About the Rengmas, one BDO of Nagaland has written thus :
"The non-Christains believe-.
Importance has been given to the Cbristians; that is why, he says "non-Christians"-
"The non-Christians believe is some other Gods and evil spirits whom they consider inferior to the supreme creator Sunngigu. Special mention can be made of Sungperi-Peri means snake-which is considered to be an evil spirit and harmful to mankind. It is also believed by them that there are some other benevolent spirits (Gods) viz., Byeseginyu, Thokhonyu and Ozurikinyu, who jare in charge of crops, hupting and water respectively.
"The Rengmas who follow the traditional religion have belief in superstitions and they believe in evil spirits. If a person falls sick after returning from forest, field or a tour, the family members offer eggs or a chicken on the path by which he or she returned to appease the evil spirit. If the persons is still not cured, the elderly persons sit around his bed, pray for him and advise the family members to sacrifice pigs or Mithun to save the life of the patient. Such beliefs in evil spirits is fast dying away with the conversion to Christianity".

MR. DEPUTY-SPEAKER : I have to accommodate some more hon. members. He should try to conclude now.

SHRI KARTIK ORAON: The Thangul Nagas of Manipur also profess a traditional religion.

I will just read one passage from a letter written by Mr. Barkataki, the Deputy Commissioner of Kohima, to the noted anthropologist, Dr. Verrier Elwin. It is published in this book Kamapura at page 26 :
"The Angami Nagas are now having their big Sacreni Puja and I have been thoroughly enjoying myself taking part in their feasts and drinking bouts. It pains me deeply to think that all this colour and vitality are fast disappearing with the conversion of the Nagas to Christianity. I am writing to you about this, because I understood from Harper that you hold similar views. I had the the opportunity of studying the effect of conversion on the Lushais at close quarters. Apart from the denationalising influence of conversion, $I$ feel that it is striking at the roots of a way of life which is no way inferior to any other. Ifeel that the foreign missionaries in the hills districts are committing a crime against humanity. If I had the authority, I would have sent them away lock, stock and barrel within 24 hours".
What is happening today in Bihar? We have got in each village big groves of trees. There we have got Sarna Devi. In Madhya Pradesh we have Kher Mai. In Gujarat we have Devi Matha. In Orissa
also we have Devi Matha. We worship this Devi Matha yearly and it is, called Sarrah Pooja in Bibar. This worship is done every year Chait, Shukla Paksh 3. What is happening today in Chotta Nagpur. It is here that where the Christains dominate these places of Sarnah places of worship of the adivasis heve been converted into graveyards, The trees in these groves have been cut to build churches. If they did believe in co-existence and religious tolerance they would not have done anything of this nature.

Of late the married tribes after conversion are made to marry, again no matter whether they are 50 years or 60 years old. That means the previous marriage is null and viod. On the one hand they feign to believe in the tribal cuiture and tradition and on the other they make the converted Christians to marry again. Very recently there was a Sarhul Pooja at the residence of Shri Jaipal Singh. What I want to point out is that this fake religious tolerance should not be a instrument of exploitation. The tribals in India constitute 90 per cent of total tribal population. Those who are converted are $10 \%$, we accept them as our brothers but they should have religious tolerance. Whatever we the tribe get from the Government, 90 per cent of that is being by the christians and we get 10 per cent. We are trying to remove this disparity. Never in the history of India can this disparity be cut down.

1 also want that there should be uniformity. There should be no discrimination when you have made a discrimination in the case of Scheduled Castes ; please do it in the case of Schedule Tribes also. If you cannot do that, let there be no Scheduled Castes and no Scheduled Tribes, let there be only one class of Indians. When they get converted,-you pay more attention-you are helping the Christians and not the tribal people. Even IAS officers get converted. That way the whole tribal people will be converted and there would be a big Nagaland. You are worried about 2.5 lakhs in the Nagaland, but this will become a Nagaland of $2,70,00,000$. You are putting the tribal people along with that class, that section of people who are not only emotionally linked with the Christians of India but who are

## [Şhri Kartik Oraop]

connected with the rest of the Christian world. Why do you put a dwarf with a giant and say that you are sorviag the tribals? This position has to be removed. I am not saying this because I am against Christianity. I only want to say that we will not be able to help the tribals and to develop them until we introduce equity. Let these people get there due share of help.

भी शिबरंडिका प्रसाब (जमझेद्युर) : श्रभी माननीय सदस्य स्रहुल प्रं की बात् यहाँ पर
 वासी मानते हैं......

MR. DEPUTY-SPEAKER : No controversy, please.

SHRI KANWAR LAL GUPTA: Why are you not calling Shri Onkar Lal Berwa to speak ?

SHRI SHEO NARAIN: He was called but hẹ was not in the House.

MR. DEPUTY-SPEAKER : He will get his time, I assure, you.

SHRI KANWAR LAL GUPTA: It is all right that he will get the time ; but every time you change the order.

MR. DEPUTY-SPEAKER : You are not aware that he was not here when he was called... (Interruption)

SHRI SHIV CHANDIKA PRASAD : On a point of information, Sir.

MR. DEPUTY-SPEAKER : P4ease resume your seat. On that issue you cannot raise a controversy. He expressed certain thoughts, sentiments, emotion or whatever it is. Try to understand him.

### 18.11 hrs.

[Mr. Speaker in the Chair]
SHRI BAIDHAR BEHERA (Iajpur) :
**Mr. Speaker, Sir, the discussion on the

Social Welfare going on today has been going on for the last twenty yoars of Congress rule. The discussion is confined only to speeches and no action is taken thereon. Although the main abject of this department is to remove untouchability, this department has itself become untouchable amongst other dopartments, instead of being able to remove untouchability. Nobody takes the decisions of this department into consideration and no other department cares for this department. No department complies with the directions and promises of this department. The conditions prevalent in the State level is worse. Crores of rupees have bean granted to this department since its inception, but in effect it has not been able to do anything for those who are meant to be benefitted thereby.

So far no effective economic, social and cultural improvement could be effected for the Harijans and the Adivasis. They still grope in the same darkness as before.

Untouchability, the removal of which is the main constitutional responsibility of this Ministry, is still strong. The Harijans and Adivasis even now continue to be untouchable as in the days past-rather the intensity has become deaper. These neglected classes are still deprived of equal privileges and rights in matters of templeentry, service in hotels, use of:wells etc. A responsible Congress Minister of Andhra Pradesh has loudly proclaimed the treatment that should be meted out to the Harijans. The iscident of burning a Harijan boy alive in the same State has often been discussed in this House. I do not want to repeat it. If this be the attitude of the higher classes, the dark future of these oppressed classes and the consequential effect on the social condition of the, saciety as a whole can very well be imagined.

These classes have been suffering in the mater of education. Many pupils of these classes have been deprived of education for want of funds and are now unemployed. The facility of financial help extended to them has been discontinued since the Chinese aggression ; the reason advanced is want of funds due to increase in the expanses on military operations. Af a result lakhs of pupils have had to discontigue their edu-

[^1]cation．The same policy is being followed even now．Those who had received some education have also been deprived of their rightful place in society．This is evidenced by the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1966－67．The Home Depastment of the Union Government had notified，in their notification No． $1 / 4 / 60$ R．P．S．dated 5．3．1960 that the scheduled castes and scbeduled tribles woukd be equitled to reser－ vation of $12 \%$ and $5 \%$ respectively of posts on all－India basis and to departmental pro－ motion at the rate of $16.2 / 3 \%$ and $5 \%$ res－ pectively on the same basis．This quata is not being fulfilled on various pretexts． One of the reasons advanced for this is that the Harijan and．Adivasi candidates are unable to compete in all India exami－ nations．Sir，please consider how a Hari－ jan or an Adivasi boy educated in the Ashram or Sevashram School can be a fair competitor against another boy educa－ ted in public schools and nurtured by pri－ vate tutors？How can both be compared on the same level and from the same stan－ dard ？Hepce to remove this diserimina－ tion either the Ashram or Sevashram schools meant for the Harijan and Adivasi pupils be converted to public schools，or all the other schools be converted to Ash－ ram or Sevashram schools．The justifica－ tion．for such a proposal wiH be evident from an examination of the standard of education imparted in the Ashram and Sevashram schools in Orissa．

Nothing has beef done to improve the economic codition of these classes．Although these crasses are mostly engaged in agricul－ tural productions，most of them are landteps． It is reported that the extent of surplus land has been determined in the States，but there has been no distribution of sucb land as yet．In many places the Adivasis have been deprived of their land for accommoda－ ting other organisations and colonies．The Adiwasis who have been evicted for the resettlement scheme at Dandakaranya have not yot been resettled．The lacal Adivasis have not been given equal；advantage along with the refugees from the scheme．

There have been soue paper plans for improving the econemic condition，of the Harijans and the Adivasis，bat ingtead of any improvement in their conditions，their real income has gone dewn．They have
been neglected in industrial employment and have been forced to work as agricul－ tural labour as before．The condition is in no way an improvement on their condi－ tion in the middie ages．

Therefiof I pppose the demands of this Ministry．

कुम्मती बबला फुछरी（पालामूक）： ग्रष्यक्ष महोद्य，पहले तो मं श्रमप को धन्यावाद केसी हूं कि च्नाए वे मुभ्म बोलने का श्रवसर दिया। औंने घ्रास तो बहुत्ता दफे किया लेकित
 है，ड़स लिए सं ं्राप की च्राभारी हूं ।

ग्राज ग्राजादी मिले हुए बीस सक्ल हुए， लेकिन बहुत श्रफसोस होता है कि श्राज हमारी दशा वही की क्ही बनी हुई है। में खोचती हूं कि बीस साल में जितनी प्रगति होनी चाहिये थी वह हो वहीं पाई ः बीस सा्जों में न तो ग्राथिक उर्रति की बात हुई，न सज्नीतिक श्रोर न ही तामाज्⿰亻⿻乚㇒क जब हम सममजिक स्तर पर जाते हैं，तो द्रोतो हैं कि ॠ्रुसूर्चत्त जातियों 尹्रोर श्रुुर्चित ग्रादि जातियों की श्रवस्था वही है जो फ्हले थी बल्कि पहले जो थी उससे ग्रोर मी विर कई है।

ग्राप ग्रान्ध की हालत्त को देखें। वहां पर मह्नि्नत्टों की क्यु हाल्त हुई है ？उन्हें नंगा करके घुस्समझ ग्या है। बच्पे को जिन्दा जलाया गया है झ्रोर तर्ह तरह के श्रत्याचार हरिजनों पर किस्रे जा रहे हैं। उदक्म हॅयायें की जा दही：हैं । इन सब कातें को देख कर यही लम्मान है कि हम ग्रागे बढ़ने के बज्मय पीछे जा रहे हैं। सस्त्रा पैसा खर्च तो जरूर कारीी है लेकिन पता नहीं किस तरह्ट से वह सर्ष होता है，क्या उस्का स्टुप्योम भी होत्ञा है या नहीं होतन है ？इस तरह की जो घटनायें हो रही हैं इनफ़ो श्रमपको स्ल्ती से रोक्ना चाहिये।

निक्षा को क्षाब लें । इल कतियों के लेगों


[कुमारी कमला कुमारी]

है कि सीट नहीं है । में श्रापको इतनी ही मिसाल बतलाती हैं। यह ग्राज की तो नहीं लेकिन काफी पहले की बात है। मैं डबल एम ए करना चाहती थी श्रोर मैं इसके लिए एडमिघन लेने गई। मुभे रांची विशवविद्यालय के डिप्टी रजिस्ट्रार ने कहा कि श्राप ही क्यों डबल एम ए करना चाहती हैं किसी श्रोर को भी मोका दें । श्रब ग्राप देखें कि राँची किस्ट्रिक्ट में कोई भी हरिजन छात्रा एम ए पढ़ रही हो, शायद ही श्राप को यह चीज देंबने के लिए मिल । भोर तब तो कोई थी ही नहीं। । ले किन एक छात्रा जो पढ़ना चाहती भी थी उसको इस तरह की बातें कह कर रोका गया । बाकी जो दूसरे विद्यार्थी हैं उनकी तो बात ही क्या की जा सकती है।

हृमारी श्राथिक स्थिति भी बहुत खराब है। जो लेतीहर मजदूर हैं उनको भूमि तो श्रवशय दी गई है लंकिन ऐसी भूमि दे दी गई है जोकि बंजर है, जिस में न तो बुताई हो सकती है ग्रोर न ही सुदाई हो सकती है। नाम के लिए उनको जमीन दे दी गई है लेंकिन वास्तव में उसकी कोई उपयोगिता नहीं है । इस तरह की जो बातें हैं इनको कोई देखता ही नहीं है ।

संविषान तो बन गया है ग्रोर उस में श्रस्पृरयता को मिटाने के लिए प्रावषान भी कर दिवा गया है लेकिन वह सिर्फ किताबों तक ही सीमित हो कर रह गया है । जितना उसे सफलीभूत होना चाहिए था उतना नहीं हो सका है। ग्रगर इन लोगों के साथ झ्यस्पृ्यता बरती जाती है श्रोर मामला श्रदालत में जाता है तो इसको साबित करने के लिए गवाहही नहीं मिलते हैं। घ्रगर कोई उच्च जातो का व्यक्ति इनके साथ दुर्यंवहार करता है तो इनको न तो इसको साबित करने के लिए गवाह मिलते हैं भोर न ही इनके पास इतना पैसा होता है, इतने साषन होते हैं कि ये श्रदालतों में जा कर केस कर सकें। इनकी कहीं कोई सुनवाई ही नहीं होती है। विषान किताबों तक ही सीमित हो कर रह

गया है। उसे विकसित होने का मोका ही नहीं मिल सका है । उस पर श्रमल ही नहीं श्राज तक किया जा सका है ।

घ्रोर भी बहुत सी बातें हैं छोटी मोटी जिन की तरफ हमारा घ्यान ही नहीं जाता है। ग्राप देसें किस तरह से इनके साथ म्रत्याचार होते हैं। कल ही हृमारे यहां एक व्यक्ति पालामक जिले का श्राया था। उन के चाचा चौकीदारी का कार्य करते थे। वहीं के एक सम्भ्रान्त व्यक्ति की लड़की ने श्रात्म-हत्या कर ली। उन्होंने चुपचाप उसे जलाने की कोशिघ की। इस चोकोदार ने न्याय प्राप्त करने के लिए थाने में जा कर इसकी रिपोर्टं की। ग्रब अ्राप देखें कि उसको इसका किस तरह से फल भुगतना पड़ा। पंन्द्रह दिन के बाद डकंती का केस बना कर उसको उसमें फंसा लिया ाया श्रौर उसे दस साल की सजा कर दी गई । इस तरह के बहुत से श्रत्याचार इन पर हो रहे हैं जिनकी ग्रोर हमारा घ्यान नहीं जाता है।

श्राप रुपया तो देते हैं लेकिन वह रुपया किस मद में खर्चं होता है, किषर जाता है यह पता ही नहीं चलता है। ग्रब सरकार संपरेट कोलोनीज़ हरिजनों के लिए या प्रादिवासियों के लिए बनाने जा रही है। क्या ग्राप समभते हैं इस तरह से ग्गस्पृ反यता मिट सकती है। इससे नो म्राप स्रस्पृर्यता को बढ़ावा ही देंगे । ग्रगर श्राप को श्रस्पृश्यता को मिटाना है तो प्राप ऐसा करें कि एक ही कालोनी में पांच प्रतिशत उच्च वर्ग के लोगों को, पांच प्रतिशत निम्न वरं के लोगों, पांच प्रतिशत ग्रनुसूचित जाति के लोगों को, पांच प्रतिशत म्मनुसूचित ग्रादिम जाति के लोगों को रखें ताकि वे श्रापस में मिलें घ्रीर उन में सदभाव पंदा हो, उन में मेलजोल पंदा हो।

श्रादिम जातियों और श्रनुसूचित श्रादिम जातियों की महिलाओों को कितनी तकलीफ है, इसको भी आपको देलना चाहिये । वे मजदूरी कर सकती हैं, जनके पास शारीरिक शक्ति है लेकिन वे बेरोजगार हैं। उनको कहीं मजदूरी

नहीं मिलती है। वे पिसती जा रही हैं। कई केसेज में तो ऐसा भी हुप्रा है कि वे गलत रास्ते पर पड़ गई मजबूर हो कर पोर वे समाज की नज़रों में गिर गई। ऐसे काम भी वे कर बैठती हैं जिन के कार्या उन पर लांछन लगाये जाने लगते हैं ग्रोर ये महिलायें भपना जीवन इघर उषर ठ्यतीत कर रही हैं। ग्रन्न में उन्हें वै₹यालयों की तरफ भी जाना पड़ जाता है। इस वास्ते श्रापको महिलाभ्रों को रोजगार देने का प्रबन्घ करना चाहिये। ग्रापको ऐसा कुछ करना चाहिये कि वे श्रपनी मर्यादा को बचाये रख कर काम कर सकें श्रोर कोढ़ का टीका उनके सिर पर न लगे।

हरिजनों के लिए नीकरियों में सीट्स तो रिजर्व श्रापने कर दी हैं लेकिन उन को जगहें मिलती नहीं हैं । पढ़े लिखे भी होते हैं, क्वालिफाइड भी होते हैं, डिज़्र्व भी करते हैं लेकिन फिर भी उनको नहीं लिया जाता है। उनके लिए साढ़े बारह प्रतिशत सीटॅ रिजर्वं हैं लेकिन कह दिया जाता है कि कोई योग्य व्यक्ति नहीं मिलता है। जब इसकी रिपोर्ट शैंड्यल्ड कास्ट कमिशनर के पास जाती है श्रोर बताया जाता है कि कितनी पोस्ट्स भरी गई हैं और कितनी नहीं भरी गई हैं तो वहां इसको रद्दी की टोकरी में फेंक दिया जाता है। में ग्रापको दिल्ली के ही एक व्यक्ति की मिसाल देती हूं। एक यहां शैड्यूल्ड कास्ट का लड़का है। वह संकेंडरी पास है। वह् चपरासी के पद पर था। एक श्राफिस में काम करता था। श्रफसर उससे घरेबू काम लेना चाहता था। वह चाह्ता था कि वह कभी कभी सन्जी बन्जी ला दिया करे, कभो कभी बीबी की सात़ियां धो कर दिया करे, पालिस कर दिया करे । बाद में ऐसा हुमा कि इसको तो रिट्रेंच कर दिया गया श्रोर एक दूसरे बैक्वर्ड क्लासिस के श्रादमी को रख लिया गया जो उनके घर का काम इत्यादि कर दिया करता था। यह व्यक्ति टाइप भी जानता था लेकिन इसको रिट्रेंच कर दिया गया। सात महीने से यहु व्यक्ति यहां दिल्ली में न्याय प्राप्त करने की

को घिएा कर रहा है लेकिन इसको न्याय नहीं मिल रहा है। यह दिल्ली की सड़कों की खाक छानता फिर रहा है। लेकिन इसको नीकरी नहीं मिल रही है। यह जब हालत है तो में कैसे कहूं कि साभाजिक तोर पर इनको ऊपर उठायं जा रहा है या कोई ऐसा विभाग या संस्था भी है जो हमारी उन्नति करना चाहती है श्रोर हमें आागे बढ़ाना चाहती है। रिपोर्ट तो बड़ी बड़ी छाप दी जाती हैं, दिखावे के लिए तो बहुत कुछ कर दिया जता है, श्राशवासन तो दे दिये जाते हैं लेकिन वास्तव में कुछ होता नहीं है। जितने भी श्रनुसूनित जातियों केल लोग हैं या श्रादिम जातियों के लोग हैं वे तो इसी श्राशा में दिन गुजार रहे हैं :
यहि भ्राशा लटकयो रहयो म्रली गुलाब के मूल श्राई है बहुरी बसन्त क्तु
सिलिहं इन डारन में फूल
यही हिसाब यहां है। पता नहीं जिन्दगी कब तक है ध्रोर कब तक चलेगी। कुछ गुज़र गई है भ्रोर कुछ बाकी है। श्रागे ग्राने वाली जो पीढ़ी है उसकी हालत क्या होगी कुष्ब पता नहीं। जो पीढ़ी गुजर गई है उसकी हालत थोड़ी भ्रच्छी थी। घ्राने वाली पोढ़ी की हालत क्या होगी, यह कहना बड़ा मुरिकल है। मेरी सरकार से प्रार्थंना है कि इस सब की श्रन्छी तरह से छानबोन होनी चाहिए। एक घ्रलग से कोई समिति बननी चाहिए। फी एनुकेशन का प्रबन्ध होना चाहिए। साथ ही साथ ऐसी कालोनी बननी चाहिए जिसमें उच्च वर्ग के निम्न वर्ग के, श्रादिम जातियों के, श्रनुसूचित ग्रादिम जातियों के लोग हों। तभी अ्रस्पृघ्यता मिट सकती है। झ्रन्यथा यह कभी नहीं हो सकता है कि इन जातियों के लोगों को पाप उन्लति के पथ पर ला सके ।

भी थोंकार साल बेरवा (कोटा) : हमने इस श्रनुसूचित श्रोर श्रनुसूचित भ्रादिम जाति मंश्रालय को ऐसा बना दिया कि जंसे कोई भ्रनाथ बच्चा हो। कमी तो इसको गृह मंत्रालय की गोद में डाल़ दिया जाता है, कमी प्लार्नाग
［श्री श्रौंकोंर लंल वेरेवा］
मंत्रालय की गोद में क्रौर कमी खाट्य मंत्र लंलय की गोद में । इसको हमे किसी न किस़ी के सांथ चेटे रखते हैं। में चाहता हूँ कि इंसका एक ग्रलग मंत्रालय होना चाहिए तांकि इने लोगों की सुनवाई हो संके，कोे ईनकी पूर्छ ही संके। सतंरह करौड़ ग्रांबादी शॉड्यूल्ड कास्टे ग्रौर शीड़यूल्ड ट्रॉईब्ज के लोगी की है। केयों नंहीं इंनके लिए श्रेंलंग से मंभ्रालंब होतं है। मैं चाहता हूँ कि इनके लिए श्रलग से मंत्रालय बनाया जाए ।

दूसगे बात यह है कि संविधान के जो निर्मता कहे जाते हैं यह कितनी शार्म की बात है कि उनका सेंट्रल हालं में फोटो तक नहीं है। यह गवर्नंमेंट के लिए बहुत लंज्जांज़नक बांत है। उनका फोटो सैट्रल हाल में होना चाहिए ।

ग्रांपने इनके लिए 1959 से लेकर 1966 तक एक श्ररब रुपया खचं किर्या है। बेकिन $1906-67$ में था कर ध्रायने 33 प्रतिरात श्रोर $1987-68$ में 35 प्रतिशत की कटोती कर दी है। यह् क्यों की गई है ？क्या इनेका उतथान हो गया है ？रोड़ाना हृंम श्रखबीरों में पढ़ते हैं श्रीर कांनों से सुनते हैं कि इनकी उन्नति नहीं हुई है ।

जहां तेक रिजबतरान का सम्ष口 है，सीटें भर ली जाती हैं घ्रैं कहं दिया जाता है कि श्रेष कोई जगंह खोली नहीं है। ऐसी रिजर्षेशान का क्या फायदें C दो सी सीटें हुई ग्रीर उन को श्रोपने मर लिया ग्रोर इमेको इन्का कोंटो नहीं दियां ती उस रिजर्वेशन को क्यो फार्यदों। श्राप देसें कि कितनी जापहें इनको मिली हैं। 1－1－59 से प्रोंप देखें कि ए क्लासं की 10403 पोस्ट्स हुई। उनमें से 123 ग्रंनुसूसित जांतियों के ग्रोर 118 ग्रनुसूचित श्रादिम जातियों के लोगों को मिलनी च।हियें थीं लेकेन मिली
 जाता है कि लायक लढ़के नहीं मिलते। ग्रच्छे－ श्रच्छे लायक लड़के हैं लेकिकन कहं दिय। जात्म है कि के मालायंक हैं，ठोकर्रें खाते फिर रहें हैं

लैकन कहां जाँता है कि क्वोंलिफाइंड नहीं
 है कि ये ग्र्योग्रे है，लायेक नहैं हैं । जिन्होंने यूनिन्वस्टींज से संटिफिकेट प्राप्त किये है या जिन्हींने 新度．ए．एस．किया है क्या वे नालॉयक य कि उन्होंने ऐसंग कर लियां，韧 उनहोंने संटिफिकेट द्रोंप्त कर लिये । इतनी मुरिकले से वे श्रपनी पढ़ोई़ खंत्र केंरते है लेकिन जब नौकरी की बैंते होती है नो कह् दिया जाता है कि उनंके लिए नीकरी नहीं है।

जब सैकन्ड क्लांसं ग्रफंसंरों को देखिये， 20,501 ग्रौर 488 जिसमें हुए 238 श्रौर श्रनु－ सूंचित श्रोंदिंम जोति के 97 ग्रीर लिये 47.1 यंह सेकेन्ड क्लासं ग्रफेसरों को हालत है，सेकेन्ड क्लास श्रेफसेरीं में भौ योग्यतंत नहीं मिलती है । कहां यह् जाता है कि हीथी श्रोर पांचवीं कलास के कमंमारियों का कौटा पूरा कर दिया है। मे पूध्धनी चाहतंता हू कि क्यों किसी मेंहतेर की जंगेंह पूर किसी ब्रोंलयों को भेजोंी भांड़ निकालने के लिये ？उनकें कोटो तो पूरा हो हीं ज़ायेगा क्योंकि भंगड़ं निकालने वाले दूसरे मिलते नहीं हैं। इसी लिए उनका जो प्रतिरात है वह तो पूरां हो ही जायेगा ।

युभे बहुत श्रफसोस के साथ कहना पड़ ता है कि एक भ्ररंब से उपर रुपया खर्च करके बीस साल में श्यापने कुछ नहीं किया। स्वतंत्रता के बाद नारा लगा था कि राज़ाश्रों के राज से छूटकारा पाये ग्योर ग्रब कांग्रेस राज्य में हमें उत्थान के रास्ते पर ले जायेगा। लेकिन बड़े रार्म की बात है，इस मंत्री－मंडल को इस्तीफा दे देना चाहिए， 20 वर्ष के बाद भी कुछ भी हालत नंहीं सुधरी है। राजस्थान के श्रन्दर करौली में उदयराम नामक लड़के को जो कि खनिज मंत्रालय में कलर्क की जगह पर काम करता था，उसे घर से बुला कर ड्यूटी पर ही मारं दिया । खुंद मैरी कांस्टैघूलंसीर्री में सँमंन श्रार्दोंमियों कों घर से बुलांकर हैंमला कर दिया शौर एक धोबी को मार दिया । श्रांध

प्रदेश जैसे वाक्ये रोज़ हम सुनजे हैं लेकिन इस सरकार को कोई शर्म नहीं ग्राती। भाज इन बातों का नाज़ायज़ फायदा ईसाई उठा रहे हैं। जैसा कि एक भाई ने वुद्दिस्ट का नाम लिया श्रोर कहा कि घर्म से जाति का सम्बन्ध ग्रलग होता है। क्या बोद्ध होने से उनका उत्थान हो जायेगा ? कभी नही होगा। शिक्षा के श्राधार पर ओर दूसरे प्रकार से श्रगर सरकार उनकी सहायता करे तो उनका उत्थान श्रपने श्राप हो जाएगा । किसी का धर्म के परिवर्तन से उत्थान नहीं होता है घ्रोर न कभी होगा। में इसका डटकर विरोध करता हूं। जितने ईसाई कैथोलिक वगंरह जो श्राज बढ़ते जा रहे हैं यह सारे होड्यूल्ड कास्ट ग्रोर शैड्यूल्ड ट्राइब के लोग हैं क्योंकि वे बेचारे पैसे के लालच से, जमीन के लालच से या नोकरी के लालच से धर्म परिवर्तन के लिए तंयार हो जाते हैं। श्राप संख्या देख लीजिये उनकी लाखों की संख्या श्राज करोड़ों पर पहुँच गई है।

होस्टल्ज्य की हालत देखिये। 20 साल पहले जो रेट था जबकि चार पैसे में दाल, तीन पँसे में तेल. श्रोर 6 पैसे में साबुन मिलता था, उसी रेट से साढ़े चार श्राने ग्राज भी खर्च किये जाते हैं। क्या श्राज 20 साल पहले के ही भाव हैं ? पहले रुपये का 20 सेर ग्रनाज मिलता था, जबकि श्राज एक रुपये का ग्रनाज जेज में भ्रा जाता है । कितनी बुरी चीज़ है कि 20 साल पहले के रौड्यूल्ड को श्राज भी होस्टल्ज में चलाया जा रहा है। श्राज वहाँ लड़के साबुन नहीं लगा पाते । श्रच्छी तरह से नहीं रह पाते। होस्टल्ज की श्राज बहुत ही खराब हालत हो गई है। इसी तरह से श्राई० टी० घाई० के लड़कों को भारत सरकार ने 45 रुये देने का वायदा किया था लेकिन श्राप राज्य सरकार से पूध्छिये कि उसमें से 20 रुपये कहां चले गये, सिर्फ 25 रुपये ही क्यों दिये जाते हैं ? 45 रुपये क्यों नहीं दिये जाते ? 25 रुपये में ग्राज किसी भी लड़के की गुजर नहीं हो स़क्जो है ।

में सरकार से निवेदन करूंगा कि ग्राप गांव में पीने के पानी की हालत देखिये। वहां के कूग्रों की हालत देखिये । मैंने राजस्थान के रेगिस्तान का दोरा किया है, वहां पर जानवरों के लिए जो पानी होता है वह हरिजनों को पिलाया जाता है। क्योंकि गांवों में ज्यादाजर सवर्शा ही रहते हैं, शैड्यूल्ड कास्ट के एक दो श्रादमी होते हैं। इसी लिए उन को वह पानी जो जानवर पीते हैं, पिलाया जाता है यह कितने इर्म की बात है । अ्राप एक-एक ग्राइटम को लेकर चलते, जससे कि पानी पीने की व्यवस्था करना, शिक्षा की व्यवस्था करना, इत्यादि । जो लड़के वज़ीफे के लिए या छात्रवृत्ति के लिए फार्म भरते हैं उनको टाइम से फार्म नहीं मिलते है, पूरी संख्या में फार्म छपाये नही जाते हैं जिस से विलम्ब हो जाता है । लड़के साल भर पढ़ते हैं, उनको कितनी छाप्रवृत्ति मिल पाती है ? राहरों में तो कुछ मिल भी जाती है लेकिन गांवों में या तो सरपंच खा जाये या प्रधान खा जाये श्रोर श्रगर उनसे छूटे तो हैडमास्टर खा जाये । कितनी बुरी चीज़ है। इन सब बातों के रहते हुए भी ग्रापने रिजर्षेशन भी बन्द कर दिया फस्टं-सेकेन्ड कलास का। थडं ग्रोर फोर्थ क्लास में दिया है लेकिन उसमें उनका रिजर्वेशन प्रमोशन में भी होना चाहिए ।

इसके ग्रलावा उनके लिये मकान श्रोर जमीन का इन्तजाम होना चाह्यि । कम से कम 500 रुपये से नीचे के जो शीड्यूल्ड कास्ट हैं उनके लिये मकान ग्रोर जमीन का एलाटमेंट होना चाहिये क्योंकि उसमें उनकी गुजर चल ही नहीं सकती है । मकान के लिये उनको किस्तों पर रुपया मिलना चाहिये। श्रापने 750 रु० एक होड्यूल्ड कास्ट को सहायता के रूप में देना स्वीकार किया है। 750 रुपये में तो श्राज एक कोल्हू भी नहीं ग्राता है, डंडे श्रोर बल्लियां भ्रलग हैं। 750 रुपये बीस साल पहले चलते थे, भ्याज तो वे किसी काम के नहीं हैं। इसलिये इस रकम को बढ़ाना चाहिये। 750 की जगह् पर कम से कम दो हुजार रुपया जह़र कर देना
[ड्री श्रोंकार लाल बेरषा]

काहिये। इतनी बराब हालस के होते हुये उनका रिजेषेशान मी हरएक चीज में बन्द है। श्रभी भ्रभी निर्मारा भ्रावास में 223 सीट्स भरी हं जिसमें 10 ोोड्यूल्ड कास्ट के लिये हैं। मानिक सेवा संस्था में 33 प्रेजुएट गजटेड भाफिसर लिये हैं लेकिन उसमें एक भी बोड्युत्ह कास्ट या कोह्यूत्ड ट्राड़ब्ज का नतीं है। जब केन्द्रीय सरकार की यह हालत है तो राज्य सरकारों को क्या परवाह्ह हो सकसी है।

जहां तक घ्रस्थृष्यता निक्ररा की बाल है, मै ने भायुत्त की रिपोर्ट देसी है, उसमें 27 मुकदमे साल मर में दिसाये गये है। पेपर शेलने से भालूम होता है कि 37 भादमियों की मृत्वु हो गई साल भर में थोर हैरिकनों के 27 भुकदम लिये हैं। 19 का निपटारा श्रभी वेंडिण है, 8 को सबा दी गई है । बंगलों में बेठकर हरिजनों की योजना पूरी की जार्ती है। इसलिये मेरी निवेदे है कि ओो हनका रिज्येंघन है बह् प्रमोशन के मामके में भी होना कहिये। गएरेट भरती श्रगर होती है तो उसमें भी होना चाहिये। इसके मलाषा औंसे कर भनेक भुछकमे हैं रेलवे छ्यादि, उममें इनका कोटा पूरा होना बाहिये। यहां पर उा० राम सुभग सिंह जी ने कहा था कि कोटे से भी ज्यादा वह्ह पूरा करेंे लेकिन श्रभी तक तो कोटा ही खाली पड़ा हुघा है, पह्वे उसको हो पूरा कर लीजिये। मेरा निवेदन है कि डेड्यूल्ड कास्ट के बच्चों के लिये रिक्षा का, उनकी नोकरी का, राजस्थान के भ्रन्दर पीने के पानी का, उनके मकानों का घ्रोर उनके लिये जमीन का इन्तजाम किया जाय।

श्री भा० सुत्वरलाल (बस्तर) : श्रष्यक्ष महोदय, श्रादिवासी श्रोर जोह्युल्ड कास्ट के बारे में सरकार ने जो कुछ किया है, जैसा कि सभी सदस्यों ने कहा है कि भ्रगर एक भ्ररब हपया ठीक ढंग से लगाया जाता तो श्रादिवासियों थोर रोडयूल्ड कास्ट की उन्नति जहरू हो जाती। किन्तु सरकार की जो कार्य-प्रयाली है कैसा सरं फ़रने की वह् बहुत गलत है। में भ्रपने बलत्तर के

बारे में कुछ् नमूने रलना चाहता हैं कि बहा पर उनके साथ कितना प्रल्याय होता है। बस्तर में 12 लाख श्रादिवासी रहते हैं, के किस प्रकार रहते हैं, कहां रहते हैं, किस प्रकार से भपने को जंगली बानवरों से बचाते हैं, क्या साते हैं, वह केन्द्रीय सरफार को कुछ भी नहीं मात्रू है और न उनकी तरफ सरकार का कमी ध्रान ही गया है। प्रान्तीय सरकार ने मो उनकी तरक कोई ध्यान नहीं दिया है। वहां पर ह्जारों एकड़ जमीन वेकार पड़ी हुई है जिसमें लालों मम भनाज षंदा किया जा सकता है। बहां के श्रादिबासी हमेषा सरकार से वह मांग करते रहते हैं कि हृमको वह जमीन के दी आये नाकि हृम उसमें पूरा भ्रनाज पंदा कर सके धोर ठीक से रह सके, श्रपने बन्तों का पालन-पोषएा कर सके लेकिन उनकी दरंख्यास्त पर कोई सुनबाई नहीं की जाती है। दूसरी भोर वहां पर जो रेष्यूजी श्राये हैं उनकी श्रीर सरकार ध्यान दे रही है। श्रादिवासी कहते हैं कि हमको बेल नहीं मिलते हैं श्रोर कोई दूसरी सहायता नहीं fिलती है जबकि बाहर से भ्रायं हुए लोगों को बांटा जा रहा है। यह् कहां का न्याय है ? सरकार को चाहिये कि जो हमारे बच्चे नवीं, दस्वी, मिटिक पास हो गये हैं उनको नोकरी दिलाये लेकिन सरकार अ्रादिवासियों की तरफ कोई ध्यान नहीं दे रही है। हमारे यहां श्रादिवासी बहुभत में हैं। सरकार को चाहिये कि छोटेछ्रोटे बन्चों की पढ़ाई का ठीक हंग से इन्तजाम करे लेकिन उनको मास्टर की नीकरी भी नहीं मिलती है । उस पर बाहर के लोग भा गये हैं जो कि वहॉ की बोली भी नहीं समभते हैं किर किस प्रकार से पढ़ा सकते हैं ? इस तरह से केसे उनका विकास हो सकता है ? इसलिये मेरा सरकार से कहना है कि कम से कम वहां की प्राष्थमिक पाठसासाश्रों में वहां के लड़मों को रसे ताकि जल्ती रिक्षा के मामले में सड़के भागे बढ़ सकें। न वहां श्रामे जाने का साषम है। सरका? प्रे प्राज सक उषर उपेक्षा दिस,

लाई है ग्रोर वहां विकास कार्य नहीं किया है। भ्रगर वहां बिजली पैदा की जाय तो बस्तर, छतीसगढ़ श्रोर मघ्य प्रदेश के बहुत से इलाकों में बिजली फैला कर वहां का विकास किया जा सकता है । बिबली से सिचाई भी किसान प्रासानी दे कर सकते हैं। लोग $2000-4000$ खपये में मोटरपम्प सरीद सक्ते हैं घौर सिचाई की ठयक्स्था कर सकते हैं। इस के भ्रलावा बह छेंटे-छोटे कुंग्रों से मी श्रपनी सेती की सिंचाई कर सकते हैं लेकिन अफसोस के साष कहना पड़ता है कि सरकार का उघर स्याल ही नहीं गया है। निराघ घ्रोर हताषा होकर वहां के लोग यह मी कहते हैं कि इस ग्रपनी भारतीय सरकार से तो वह ब्रिटिशा सरकार ही श्रष्ही थी जिसके कि जमाने में 1 रुपये का 32 सेर नाज मिला करता या लेकिन भाज इस सरकार के ज्रमाने में दो हम को पेट मर खाने तक को नसीब नहीं हो पाता है। उन पिधके व रषिकसित इलाकों की दशा बड़ी ही दयनीय है और इस साल गी 13 श्रादमी भूल से मर गये।

ईसाई मिईन्नरीज उन की खराब हालत का नाजायज फायदा ₹ंठा रहे हैं ग्रोर दो, दो चार, चार रुपये देकर, वहृला, फुसला कर उन गरीब हरिजन लोगों को श्रोर ग्रादिवासियों को ईसाई बनाया जा रहा है। ग्रनेकों गरीब भादिवासियों का इन ईसाई पादर्रियों द्वारा इस तरह से घमं परिवर्तन कराया गया है । ईसाई पादर्वयों की यह हरकतें एकदम नाजायज व गलत हैं और यह ग्रादिवासियों पर एक बढ़ा भारी भ्रन्याय है। समय रहते सरकार को इस दिशा में ठोस कदम उठाने चाहिएं ताकि इस तरह की बेजा कार्यवाहियां बंद हों वरना एक दिन ऐसा भ्राने वाला है कि बस्तर में तमाम श्रादिवासी इस चीज को खत्म करने के लिए श्रोर इसे सदा के लिए रोकने के लिए सरकार से लढ़ंगे । मेरे पास इस किस्म की भ्रनेकों शिकायतें श्राई हैं कि यह ईसाई पादरी लोग हमारी जाति कालों को पैसा अ्यदि देकर फुखला कर अ्रपने धर्म में मिला लेते हैं भ्रीर इस तरीके से हमारी बहू, बेटियों

की इज्जत लूटते हैं। सरकार से मेरा शाप्रह है कि वह इसे जल्द से जल्द रोकने की उपवस्था करें। बस इ्तना कह कर मैं श्रपना भाषरा समाप्त करता हैं।

आी रालजी राम (प्रकबरुर) : घ्रह्नक्ष महोदय,

इस मुलक के रहनुमा बहुत शाद हुए,
श्रमीर श्रोर श्रमीर, गरीब बरबाद हुए ।
किस फिक्र से आ्राजाद हुप, घहले वतन की साल हुए मुल्फ को भाजाद हुए ? ।।

इस मन्न्रालय की बजट fिमांड्स का समथंम करने के लिए में खड़ा हुग्रा हूं लेकिन मुभे श्रफसोस है कि मोजूपदा रकम बहुत ही कम श्रौर नाकाफ़ी है। मेरी समभ में यह रकम चौगुनी होनी चाहिए थी। ग्राप गांवों से लेकर शहरों तक देबें तो श्राव यह म्रंदाज लगायेंगे कि म्राज 20 साल की श्राजादी के बाद भी शैड्यूत्ड ट्राइब्स अ्रौर शंड्यूल्ड कास्ट्स वालों का कोई उत्यान नहीं हुम्रा है। श्राज भी हर जगट् उन का उसी तरह से शोषएा किया जा रहा है। गांबों में थानेदारों, पुलिस स्टेशंस, तहसीलदारों, कचहरी श्रौर ब्लाक्स से हरिजनों को किसी किस्म की सहायता प्रोर न्याय नहीं मिलता है । यह ठीक है कि ब्रभाष्बूत को दूर करने के लिए कानून बना हुप्रा है लेकिन जब बहा रिपोर्ट करने जाते हैं तो उन की रिषोट नही लिसी जाती है। इसी तरह से तहसीलों में जो इन के रेकाहुंस दर्ज होने चाहिए, सेत वर्गर्ह जो थोड़े बहुत इन के पास होते भी हैं वह भी दर्ज नहीं किसे जाते हैं। हनके खेत दूसरों के कब्जे में लिखे जाते हैं। हालत यह् है कि लेखपाल से लेकर तहसीलदार तक सब इन शेड्यूल्ड कास्ट्स श्रादिवासियों के खिलाफ होते हैं प्रोर उन के पक्ष में ज्रमीन दर्ज नहीं करते हैं। कचहरी में इंसाफ़ टके पर बिकता है श्रोर इन गरीब श्रनुसूचित जातियों तथा श्रनुस्सूचित श्रादिम जातियों को इंसाफ़ नहीं मिलता है। भाज गांवों में उन को रहने के लिए स्थान नहीं है, काम करने के घनुसार उन की मजदूरी नहीं हैं भ्योर लेती करने
[श्री रामजी राम]

के लिए उन को जमीन नहीं है। इसलिए बुनियादी तोर पर जब तक उन की समस्याश्रों को हल नहीं किया जायगा तब तक सही तोर पर. हमारा मुल्क तरककी नहीं कर सकेगा श्रोर वह म्पपने उस भूतकाल के गोरव को प्राप्त नहीं कर सकेगा । इसलिए मैं ग्राप के माध्यम से चाहूंगा कि इस के ऊपर खास तोर से घ्यान दिया जाय।

दूसरो बात मुभे यह कहनी है कि यह जो भंगी, मेहतर श्रोर डोम श्रादि हैं इन की जगह गजंटैड की जाय श्रोर उन लोगों की 300 रुपये मासिक से कम तनख्वाह नहीं होनी चाहिए। ऐसी व्यवस्था होने से श्रन्य लोग भी जंसे ब्वाहाएा, क्षत्री, वैइय श्रोर भ्रन्य हूद्र लोग भो इस पेहो को स्वाभिमान की दृष्टि से देखेंगे श्रौर वह भी इस में श्रायेगें ।

It may be your interest to be our masters but how it is ours to be your slaves? यह नहीं हो सकता कि हम हमेशा के लिए श्राप के गुलाम बने रहें। एक वक्त ऐसा भाने वाला है कि हमें मजबूर होकर घपने लिए घ्रलग राज्य की मांग करनी पड़े गी क्योंकि न श्राप हमें गांवों में रहने देते हैं श्रोर न शहरों में रहने देते हैं।

जहां तक इन भुग्गी भोंपड़ियों का सवाल है उन में रहने वाले खेडयूल्ड कास्ट्स श्रोर मजदूरों का सवाल है श्राप उन को वहां से उजाड़ कर शहर से $15-20$ मील की दूरी पर ले जाकर बैठा देते हैं जहां न रोजगार होता है, न बच्चों की पढ़ाई श्रादि की व्यवस्था होती है श्रोर न ही बीमार बच्चों की दवादारु की व्यवस्या होती है। घ्रगर श्राप वाकई में उन को तरक्की चाहते हैं श्रोर उन की सहायता करना चाहते हैं तो उन्हें श्राप घहरी इलाके में ही कहीं पर ले जाकर बसायें जहां कि उन्हें रोजगार व म्मन्य श्रावरयक सुविषाएं सुलभ हो सकें। उन्हें वहीं पर दो, तीन मंजिले मकान बना कर किराये पर दें घ्योर वह किराया तब तक काटते रहें जब तक कि मकान की कोस्ट

पूरी न हो जाय। भ्रगर ऐसा नहीं किया जायगा तो जंसा मैंने कहा उन्हें मजबूर होकर श्रपने लिए एक भलग राज्य की मांग करनी पड़ेगी । श्राज भले ही उन की मांग के पीक्षे श्रावशयक बल न हो लेकिन श्रगर ऐसी ही दयनीय हालत उन की चलती रही मौर उन में श्रसन्तोष बढ़ता रहा तो एक वक्त जल्द ही ऐसा भ्रायेगा कि उन की उस मांग के पीछे घ्रावरयक बल हो जायेगा और श्राप को उसे मानना पड़ेगा।

अ्रगर वाकई सही तोर पर श्राप हन की समस्याओ्रों को हल करना चाहते हैं तो इन की समस्याओ्रों को सही तोर पर श्राप को समभना पड़ेगा श्रोर मुस्तंदी से उन्हें हल करना पड़े गा। झ्राज स्थिति यह है कि समाज कल्याएा विभाग से उन को जो सहायता मिलती है उस रकम का भ्राधे से ज्यादा पैसा श्रफसरों के जरिए खा लिया जाता है श्रोर वह उन तक सही तोर पर नहीं पहुंच पाता है। यह बात साफ है कि छात्रवृत्ति जो मिलती है वह बहुत कम है श्रोर उस को ज्यादा बढ़ाया जाना चाहिए। लड़कों की संख्या के मुकाबले वह छागतृत्ति बहुत कम है। 700 800 लड़के हैं म्रोर छात्रवृत्ति केवल 6-7 हैं । श्रब कससे 6-7 छात्रवृत्ति को 700-800 लड़कों में तकसीम किया जा सकता है ? यह तो वही ऊंट के मुंह में जीरे वाली बात हो गयो।

देश की श्राबादी बढ़ती जा रही है। सरकार द्वारा भ्रावाज़ पर भ्षावाज लगाई जा रही है कि श्राबादी घटाई जाय, ग्राबादी बढ़ने के ऊपर म्रंकुरा लगाया जाय। इस के लिए लोगों में फंनिली प्लानिंग का प्रचार किया जा रहा है । श्राबादी पर रोक लगाने के लिए यह बाल विवाह को ग्रनिवार्यं रूप से रोकने के लिए कोई कदम नहीं उठाया है। चाइल्ड मैरिज रंस्ट्रेंट ऐक्ट 1929 में बना था लेकिन वह श्रभी कोगिनिजुबुल श्रोफंस नहीं है। उसे कोग्निजेबुल श्रोफंस किया जाय।

हरिजन बच्चों को स्कूल, कालिजों श्रोर युनिवरसिटीज में दाखिला नहीं मिलता है । छस

बारे में में ने दो, तीन महीने पहले शिकायत की थी कि हरिजन लड़कों को स्कूल से लेकर युनिवरसिटी तक दाखिला नह्रीं मिलता है ग्रोर उनके दाखिले के लिए कोई सरकार द्वारा पक्की व्यवस्था की जाय। उन की फ़ीस भी माफ़ नहीं होती है। हर जगह् पर उन की फ़ीस माफ़ हो इस का भी सरकार को इंतजाम करना चाहिए।

इलाहाबाद के कोचिच क्लास में ग्राई० ए० एस० के प्रेपरेशन के लिए जो एक साल के लिए लड़कों को वहां रहना पड़ता है तो वहां का भी इंतजाम बहुत खगाव है घ्रौर उस की जांच होनी चाहिए। वहां पर बड़ी गड़बड़ी चलती है। सब पंसा खा लेते हैं ग्रीर सही तोर पर उस का इंतजाम नहीं कर पाते हैं। उस की जांच कराई जाय ।

हरिजनों के विकास कार्यों श्रादि के लिए जो रुपया दिया जाता है वह एक तो नाकाफ़ी होता है श्रौर दूसरे वह पूरा खचं भी नहीं किया जाता है ग्रौर श्रक्सर पैसा लैप्स भी हो जाया करता है। इस सिलसिले में में उत्तर प्रदेशा की एक मिसाल श्राप के सामने रखना चाहता हूं कि पिद्धले वर्ष उत्तरप्रदेशा में डेढ़ करोड़ रुपया हरिजनों के काम में लैप्स हो गया। इस का मतलब श्राखिर क्या है महज़ इस के कि उन की तरक्की में कोई दिलचस्पी नहीं लेना चाहता है।

थोड़ा सा श्राखिर में में हथकरधा उद्योग के बारे में कहना चाहता हूँ। यहां उत्तर प्रदेश में ग्रोर दिल्ली के श्रासपास में हैण्डलूम सोसाइटियां काम कर रही हैं लेकिन उन की श्रोर कोई ध्यान नहीं दिया जाता है। उन की तरक्की के लिए कोई ब्वयाल नहीं किया जाता है। यहां की इन शैड्यूल्ड कास्ट्स सोसाइटियों को रिबेट नहीं मिला । यह रिबंट का पैसा यहां पर एक माननीय सदस्य हैं, उन का नाम इतिफाक से मुभे इस समय याद नही श्रा रहा हैं, वह माननीय सदस्य उन के रिबेट का पैसा खा लेते हैं श्रोर वह पैसा उन सोसाइटियों तक नहीं जाने पाता है जबकि उन की सोसाइटियां रजिस्टर्ठ हैं। इस के ऊपर ध्यान दिया जाना चाहिए।

शंडयूल्ड कास्ट्स भ्रोर शौडयूल्ड ट्राइब्स के लोगों के लिए राज्य सभा, विधान परिषदों राज्यपालों, राजदूतों, कोटा परमिट लाइसंस, इम्पोटँ भ्रौर ऐक्सपोटే इन सब में रिजरवेशन श्रर्थात भाषा श्रारक्षरा होना चाहिए। इसी तरह से फोज श्रौर पुलिस विभाग में भी ह्रिजनों के लिए श्रारक्षरा होना चाहिए ।

घू कि स्पीच समाप्त कराने के लिए कई बार घंटी बज चुकी है इसलिए में ग्रौर ज्यादा न कहते हुए श्री भण्डारे द्वारा कही हुई बातों का पुरजोर समर्थन करते हुए श्रपनी जगह लेता हूं



 ،وابون ليكن كِج انسوس










 بِكميكمبِال




 تمـان كمتمساوول






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It may be your interest to be our masters but how it is ours to be your slaves?





جمانكـان.
 ثمرهـ. ،



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THE MINISTER OF PLANNING, PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : Mr. Speaker, Sir, I am grateful to the sixteen hon. Members who have participated in the debite. Eloquent and indignant speeches have been made, and I think the problem is such that it inevitably evokes both eloquence and indignation. I feel I have great sense of humility because many of the hon. Members who have spoken have expressed such high expectations from this department. One hon. Member suggested that this department should be able to mobilise the efforts of the entire community in getting rid of the evils that have existed for a long time. Another hon. Member suggested that this department should be able to co-ordinate and mobilise the resources of the Government as a whole. All that I can say is that it will be our endeavour to do the utmost that we can. It will also be the endeavour of this Government to see that as far as co-ordination inside the Government is concerned that will be fulty and adequately carried out.

One of the most important questions asked was what was being done with the money that was being spent ? A number of hon. Members said that the money was oither being misused or not properly used. May I point out that Rs. 20 crores will be spent during this year-about Rs. 15 crores at the Centre and Res. 5 erores in the States-on this particular activity. Of this the distribution is like this.

As far as the Scheduled Castes are concerned, 45 per cent of all the money that the States will be spending will be earmarked for education and 99 par. cent of the Central expenditure will be on edufation; $\mathbf{4 0}$ por cent of what the State wil!
be spending will be on economic development and 15 per cent on other schemes. The Centre spends practically its entire amount on education.

As far as the Scheduled Tribes are concerned, the corresponding figures are60 per cent on education and 30 per cent on economic development in the States, while the Centre will be spending 17 per cent on education and 80 per cent on economic development.

I have underlined this point as the main emphasis so far has been on educational facilities. 6 lakhs of students belonging to Scheduled Castes and Scheduled Tribes are receiving scholarships at the pre-matric level and $1,32,000$ students belonging to the Scheduled Castes and Scheduled Tribes will be receiving scholarships at the post-matric level in the current year. Whether this educational effort is bringing about any transformation or not is for the hon. Members to tell me. I believe, however, that this is a massive effort and we have deliberately selected this sector because : it is through education that this transformation can be most quickly achieved.

The other area where an equally signifivant effort is being made is in the tribal development blocks. There are at the moment 489 tribal development blocks. We would like to set up more blocks, but because of lack of resources we have not been able to move forward. This is again an area where we want to move forward. However, economic development has to be carried out on the basis of the allocations that are made in the different sectors.

I realime, partly because of my experieace is the Planning Commission as well as from what I have seen here in the Dopartment, that these expectations have nox been fulfilied. Therefore, when the new Fourth Plan is being drawn up, even in finelising the app:oach to the Plan that is being discussed and ovolved just now, it has been agreed that built-in provisions will be made to ensure that from the sectoral allocations, either for agriculture or any other economic activity, a proportionate share is made available to Scheduled Castes and Scheduled Tribes. What is sought to be done from whatever money is made available under this department is
[Shri Asoka Mehta]
to be considered of a supplementary character.

The most important criticism, I realise, is about employment and promotions. This is a matter which has been engaging our attention very seriously. I would like to assure the hon, House that the Home Minister has been giving his personal attention to this matter. He and some of his colleagues in the Cabinet will soon be coming up with proposals whereby this matter will be thoroughly gone into and the unsatisfactory state of affairs that exists today will be sought to be corrected as early and as efficiently as possible. As to what should be the mechanism for it, various suggestions are being made These suggestions are being gone into and I would be very happy to receive the maximum co-operation from all my colleagues. But the Government is not happy with the state of affairs as far as employment and promotion are concerned. In the presence of the Prime Minister and the Deputy Prime Minister and most of my colleagues, I am authorised to say that we will not leave any stone unturned to see that in the matter of employment and promotion this state of affairs is remedied...... (Interruption).

The last point which I would like to refer to, because time is running out, is that there have been many gruesome stories and many unfortunate incidents have been reported. I share with the whole House the feeling of shame and of deep anger about it. But may I beg of hon. Members that as it is the situation is bad enough ; need we talk about stories which have no foundation in fact at all ? I am referring to one particular incident which has been referred to here at least three or four times. My hon. friend, Shri Muthyal Rao comes from Andhra Pradesh and his constituency is Mahbubnagar. This particular incident is supposed to have occurred in this constituency, where certain Scheduled Caste sisters of ours were supposed to have been stripped naked and paraded in the streets.

My distinguished colleague immediately went to his constituency and also to other districts wherever such stories had come up-it is his own constituency ; he knows the area and be knows all the friends-and
he enquired and found there was no basis in that story. It is completely baseless ; nothing like that has happened. Bad incidents are happening; gruesome stories have occurred. We are looking into them and, with the co-operation of the hon. Members, we hope, we will be able to put a stop to them. But need we go on repeating stories which have no basis at all ? That only creates a feeling of avoidable anger of course. We need indignation, but the indignation should be behind those issues which should have a basis in fact.

That is all I have to say. I would like to assure the hon. Members that I am deeply grateful for the valuable comments and encouragement they have given today. We fully realise the importance of the situation and the importance of the problem that we are dealing with. We are fully aware of the indignation that not only the hon. Members belonging to scheduled castes and tribes feel, but everyone of us also feels, as you, Sir, yourself have given expression to it. With the co-operation of the hon. Members, the Government would like to do the utmost possible to see that these blots on our civilised life are quickly removed.

SHRI SONAVANE (Pandharpur): May I know in what period of time his sincerity will be displayed into action. All lipsympathy and good expressions are used. Will the evidence of that be available by the time we, next time, discuss the Report of the Scheduled Castes and Tribes Cunmissioner?

MR. SPEAKER : Let us hope so.
भी दे बराब पाटिल : बोद्वजनों को श्रादिमजातियों को मिलने वाली सहूलियतें देने का सवाल उठाया गया था...

SHRI BAL RAJ MADHOK : Is it the sincerity of man or Government?

MR. SPEAKER : Now, 1 put all the cut motions together.

## All the cut motions were put and negatived

MR. SPEAKER : The question is :
"That the respective sum not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1969, in respect of the heads of demands entered in the second column thereof against Demands Nos. 97 and 98 relating to the Department of Social Welfare."

The motion was adopted.
19.00 hrs.

> Ministry of Pinance, Health, Lew, etc., and other Departments

MR. SPEAKER : Now, I put all the outstanding Demands.

SHRI BAL RAJ MADHOK : I would like to put only one question to the Ministry of Health, Family Planning and Urban Development. Sir, nobody is here from that Ministry.

MR. SPEAKER : Nobody is bere.
Now, I put all the outstanding Demands to the vote of the House.

The question is :
"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment duriag the year ending the 31st day of March, 1969, in respect of the heads of Demands entered in the second column thereof against -
(i) Demands Nos. 15 to 29 and 106 to 113 relating to the Ministry of Finance ;
(ii) Demands Nos. 35 to 37 and 116 relating to the Ministry of Health, Family Planning and Urban Development ;
(iii) Demand Nos. 68 and 69 relating to the Ministry of Law ;
(iv) Demand No. 96 relating to the Department of Partiamentary Affairs:
(v) Demand No. 99 relating to the Planniag Commission ;
(vi) Demand No. 100 relating to Lok Sabha ;
(vii) Demand No. 101 relating to Rajya Sabha ; and
(viii) Demand No. 102 relating to the Secretariat of the Vice-President."
The motion was adopted.
[The Motions for Demands for Grants which were adopted by the Lak Sabha, are reproduced below-Ed.]

## Demand No. 15-Ministry of Finance

"That a sum not exceeding Rs. 2,32,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1969, in respect of 'Ministry of Finance'."

## Demand No. 16-Customs

'That a sum not exceeding Rs. $5,76,67,000$ be granted to the President to camplete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Customs'.'

## Demand No. 17-Union Excise Duties

"That a sum not exceeding Rs. $13,48,24,000$ be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Union Excise Duties'."

Demand No. 18-Taxes on Income including Corperation tax, etc.
${ }^{\text {" }}$ That a sum not exceeding Rs. $10,78,97,000$ be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Taxes on lncome including Corporation tax, etc.'."

Demand No. 19 -Stamps
"That a sman not exceoding Rs. 4,48,56,000 be granted to the President


[^0]:    "provtding for social welfare..."

[^1]:    **Translation of speech delivered in Oriya.

